

BEFORE THE GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 606/2018

Compliance of Municipal Solid Waste Management Rules, 2016

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Filed on 28.12.2020

Filed by,



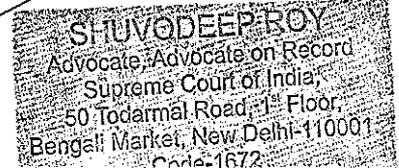
**SHUVODEEP ROY
ADVOCATE**

SUPREME COURT OF INDIA

Email: shuvodeep_roy@rediffmail.com

Mob: 9818182688

I Undertake To File Duly Notarized Affidavit On Behalf Of State Of Assam In Support Of Quarterly Progress Report As Directed Vide Order Dated 2.7.2020, If So Directed By This Hon'ble Court, After The Lock-Down Period.

**BEFORE THE GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 606/2018**

Compliance of Municipal Solid Waste Management Rules, 2016

**AFFIDAVIT ON BEHALF OF STATE OF ASSAM IN SUPPORT OF
QUARTERLY PROGRESS REPORT AS DIRECTED VIDE ORDER
DATED 2.7.2020**

I, Tapash Deb, Joint Secretary, General Administration Department Government of Assam, and Officer on Special Duty in Office of Resident Commissioner, Assam Bhawan, 1, Sardar Patel Marg, New Delhi - 110 001, do hereby solemnly affirm and state as under:-

1. That the deponent is the Joint Secretary, General Administration Department Government of Assam, and Officer on Special Duty in Office of Resident Commissioner, Assam Bhawan, New Delhi, and in course of discharge of his official duties, deponent has become conversant with the facts of the instant case and being duly authorized on this behalf by the respondent State, the deponent is fully competent to swear the present affidavit.
2. That in the present case, vide Order dated 17.5.2019, this Hon'ble Tribunal had been pleased to, inter alia,

direct the Chief Secretary of the Respondent-State to file quarterly progress reports.

Vide the Order dated 2.7.2020 also, while fixing 11.1.2021 as the date for appearance of the Chief Secretary of the respondent-State, this Hon'ble Tribunal again directed the Respondent-State to submit a Quarterly Progress Report to the Tribunal 15 days in advance of the hearing.

3. That it is submitted that in Assam, various action for Compliance of Rules and directions of this Hon'ble Tribunal in various environment related issues have been taken. A comprehensive Quarterly Report covering the following important heads, has been prepared and submitted by the Chief Secretary, Govt. of Assam :-

- i. Solid Waste;
- ii. Plastic Waste;
- iii. Bio-medical waste;
- iv. Construction & demolition waste;
- v. Hazardous waste;
- vi. E-Waste;

- vii. Polluted Industrial Cluster;
- viii. Reuse of Treated Water;
- ix. CETPs/ETPs;
- x. Ground water recharge;
- xi. Restoration of water bodies;
- xii. Noise pollution;
- xiii. Illegal sand mining;
- xiv. Action plans for polluted river stretches;
- xv. Action plan for non-attainment cities;
- xvi. Identification and development of model Towns and Cities;
- xvii. Amount collected from erring industries on polluter pays principle;
- xviii. Compliance of point 44 – Action taken on tapping of drains;

A true copy of the Quarterly Progress Report for quarter ended December, 2020, submitted by the Chief Secretary to the Government of Assam is annexed herewith as **Annexure – 1** [Total - Cover page + Index page + Page 1 -88].

4. That the Quarterly Report submitted by the Chief Secretary to the Government of Assam, may be taken on record and considered by the Hon'ble Tribunal.



DEPONENT

Joint Secretary to the Government of Assam
General Administration Department &
Officer on Special Duty
Assam Bhawan, New Delhi

VERIFICATION:

Verified on this 28 day of December 2020 that the contents of the
above affidavit are true and correct as per my knowledge and belief,
acquired from official records and nothing material has been concealed
herein.



DEPONENT

Joint Secretary to the Government of Assam
General Administration Department &
Officer on Special Duty
Assam Bhawan, New Delhi

**QUARTERLY PROGRESS REPORT OF STATE OF ASSAM
REGARDING COMPLIANCE OF ORDERS OF THE HON'BLE NGT
IN O.A. NO. 606/2018
(FOR THE QUARTER ENDING DECEMBER, 2020)**

**SUBMITTED BY
THE CHIEF SECRETARY, GOVT. OF ASSAM**

**(COMPILED BY ENVIRONMENT & FOREST DEPARTMENT AND
POLLUTION CONTROL BOARD ASSAM)**

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Quarterly Progress report on Solid Waste Management (Dec, 2020)

Sl.No	questions	Remarks	Remarks for model towns			
1	Number of ULBs	96	9			
2	Over all waste management stats in States/UTs					
a	Quantity of MSW generated (TPD)	1212 TPD	221.3 TPD			
b	Quantity of MSW collected (TPD)	1110 TPD	202.0 TPD			
c	Quantity of MSW segregated & transported (TPD)	358 TPD	86 TPD			
d	Quantity of MSW processed (TPD)	400.5 TPD	166.9 TPD			
e	Quantity of MSW disposed in secured landfill site (TPD) (Dumpsites)	0	0			
f	Gap in Solid Waste Management in UTs (TPD) [1(a)-1(d)-1(e)]	811.5 TPD	60.40 TPD			
g	Solid Waste Management Plan	As per SWM plan of ULBs gap will be eliminated in 2 years				
3	Waste Collection	Existing	Target	Gap	Time-frame	Existing for 9 model towns
a	ULBs in which waste door to door collection is implemented	95	96	1	June 2021	9
b	ULBs in which segregation of waste is implemented	63	96	33	31/03/2022 for GMC* and for rest of ULBs Dec, 2021	9

*GMC – Guwahati Municipal Corporation

c	ULBs in which transported of segregated waste is implemented (No)	63	96	33	31/03/2022 for GMC and for rest of ULBs Dec, 2021	9
4	Waste processing					
	Material recovery facilities					
	(i) Total capacity (TPD)	446	750	304	Dec 2023 for GMC and Dec, 2021 for rest of ULBs	140.3
a	(ii) Number	144	222	78	Dec 2023 for GMC and June, 2021 for rest of ULBs	35
	(iii) Number of ULBs covered	78	96	18	Dec 2023 for GMC and Dec, 2021 for rest of ULBs	9
	Recycling					
b	(i) Total capacity (TPD)	250 TPD	520 TPD	270 TPD	March 2022 for GMC and Dec, 2021 for rest of ULBs	53.5
	(ii) Number	144	219	75	June, 2021	35
	(iii) Number of ULBs covered	79	96	17	Dec, 2021	9
c	Composting					
	(i) Total capacity (TPD)	541.5 TPD	1012 TPD	470.5 TPD	Dec, 2021	303
	(ii) Number	19	109	90	Dec, 2021	17
d	(iii) Number of ULBs covered	10	96	86	Dec, 2021	
	Biomethanation					
	(i) Total capacity (TPD)	5.0 TPD				
(ii) Number	1					

	(iii)	Number of ULBs covered	1					
e		RDF						
	(i)	Total capacity (TPD)	NIL					
	(ii)	Number	Nil					
	(iii)	Number of ULBs covered	Nil					
f		Waste to Energy Plants						
	(i)	Total capacity (TPD)	NIL					
	(ii)	Number	Nil					
	(iii)	Number of ULBs covered	Nil					
5		Waste Disposal						
a		Landfill	No sanitary landfill					
	(i)	Total capacity (T)	1410360	2350600	940240		Dec 2020	
	(ii)	Number	83	95	12			
	(iii)	Number of ULBs covered	83	95	12			
6		Legacy Waste Management						
a		Number of Dumpsites (No.)				45 nos.		
b		Quantity of Waste Dumped at Dumpsites (Tons)				20.27655 Lakh Ton (Approx.)		
c		Number of Dumpsites cleared (No.)				NIL		
d		Number of Dumpsites in which bio-mining has commenced (No.)				01 No.		
						LOI has been issued for the work		
e		Time frame for clearing all dumpsites				01/01/2024 for Guwahati municipal corporation and December 2022 for rest of ULBs		

7	Other information	
a	Information regarding development of mode, town/cities/villages	
b	Creation of environmental cell	
c	Standardization of rates for procurement of services/equipment (to do away with the tendering process) required for solid waste management	GEM Portal is being used for GMC

Improvement since last hearing

Sl. No	item	Present status	Status as per march	Whether directed timelines have been adhered or not?
1	Door to door collection(%)	87.5%	75%	yes
2	Source segregation of Waste (%)	39%	36%	yes
3	Waste processing	59.4%	23%	yes
4	Dumpsites capped	nil		
5	Dumpsites bio-remediated	nil		

Quarterly Progress on SWM for the Quarter ending November, 2020 for Rural Areas (RLBs)			
Sl. No.	Question	Remarks	Model Cities, Town Villages
1	Number of RLBS (Nos. of Model Villages)	3 nos of villages has already been notified as Model Village in all Zilla Parshads and Districts under Sixth Schedule Area. Total number of Model Villages(32x3 =) 96	The list of notified model villages is enclosed in Anneure - A
2	Overall waste management status in the State		
a	Quantity of MSW generated (TPD)	35.333	The list of notified model villages is enclosed in Anneure - A
b	Quantity of MSW collected (TPD)	7.07	The list of notified model villages is enclosed in Anneure - A
c	Quantity of MSW segregated & transported (TPD)	2.96	The list of notified model villages is enclosed in Anneure - A
d	Quantity of MSW processed (TPD)	9.0255	The list of notified model villages is enclosed in Anneure - A
e	Quantity of MSW disposed in secured landfill site (TPD)	3.78	The list of notified model villages is enclosed in Anneure - A

f	Gap in Solid Waste Management Us (TPD) (1(a)-1(d)-1(e)	22,5275	The list of notified model villages is enclosed in Anneure - A
g	Solid Waste Management Plan	Solid Waste Management Plan taken up and is under process in all Districts	The list of notified model villages is enclosed in Anneure - A

3	Waste Collection	Existing	Target	Gap	Timeframe	Model Cities, Town, Village	Remarks
a	RLBs in which door to door collection is implemented (Nos.)	65	2915	2850	By 2024	The list of notified model villages is enclosed in Anneure - A	The generation of Solid and Plastic Waste is minimum in rural areas of Assam. Households keeps 3 separate bins for bio-degradable, non bio-degradable and plastic waste. They disposes off the bio-degradable waste by burying in a pit they themselves digs within the campus. The non bio-degradable and plastic wastes are sold out to the local recycling agency whose representatives keeps scrapping the villages. In addition, use of single use plastic is also banned in many districts. However, the total amount of the waste generated is not quantifiable due to the aforementioned reasons and also not dealt with till now by the PRI bodies.
b	RLBs in which segregation of waste implemented (Nos.)	118	2915	2797	By 2024	The list of notified model villages is enclosed in Anneure - A	
c	RLBs in which transportation of segregated waste is implemented (Nos.)	19	2915	2896	By 2024	The list of notified model villages is enclosed in Anneure - A	
4	Waste Processing.	63.02	233	169.98	By 2024	The list of notified model villages is enclosed in Anneure - A	
a	Material Recovery facilities.	1	380	379	By 2024	The list of notified model villages is enclosed in Anneure - A	
	Total Capacity (TPD)	0.0225	244.0225	244	By 2024	The list of notified model villages is enclosed in Anneure - A	In addition, Door to door collection of segregated solid waste from all households is also started. Awareness among masses is also being carried out encouraging at source segregation of waste by households into biodegradable, non biodegradable and domestic hazardous waste. Litter Bins (Coloured Green for Wet Waste, Blue for Dry waste & Yellow for biomedical waste) is positioned in prominent places in model villages. Use of Plastic below <50 micron thickness is already banned in model villages. Penalty from persons who litter whimsically is being mooted and

	Number	3	248	245	By 2024	The list of notified model villages is enclosed in Annexure - A	Local bodies are empowered to levy spot fines. Hearings and Banners for mass awareness are also installed. Dustbins are installed in the prominent places in the model villages. Villagers are not dumping plastic/other wastes in religious places which are declared no plastic zone accordingly. Villagers have been prohibited dumping of waste in any dry water bodies. Villagers are also taking steps for tree plantation through MGNREGA schemes. Members of BMC is given responsibility to monitor to ensure compliance of NGTI.
	Number of RLBS covered.	3	2915	2912	By 2024	The list of notified model villages is enclosed in Annexure - A	
b	Recycling					The list of notified model villages is enclosed in Annexure - A	
	Total Capacity (TPD)	0	82.01	82.01	By 2024	The list of notified model villages is enclosed in Annexure - A	
	Number	2	83	81	By 2024	The list of notified model villages is enclosed in Annexure - A	
	Number of RLBS covered.	5	2915	2910	By 2024	The list of notified model villages is enclosed in Annexure - A	
c	Composting	12	70	58	By 2024	The list of notified model villages is enclosed in Annexure - A	
	Total Capacity (TPD)	0.58	0.58	0	By 2024	The list of notified model villages is enclosed in Annexure - A	
	Number	1	194	193	By 2024	The list of notified model villages is enclosed in Annexure - A	
	Number of RLBS covered.	40	2915	2875	By 2024	The list of notified model villages is enclosed in Annexure - A	
d	Biomethanation					The list of notified model villages is enclosed in Annexure - A	

	Total Capacity (TPD)	0	0	0	By 2024	The list of notified model villages is enclosed in Anneure - A
	Number	0	0	0	By 2024	The list of notified model villages is enclosed in Anneure - A
	Number of RLBS covered.	0	2915	2915	By 2024	The list of notified model villages is enclosed in Anneure - A
e	RDP					The list of notified model villages is enclosed in Anneure - A
	Total Capacity (TPD)	0	0	0	By 2024	The list of notified model villages is enclosed in Anneure - A
	Number	0	0	0	By 2024	The list of notified model villages is enclosed in Anneure - A
	Number of RLBS covered.	0	2915	2915	By 2024	The list of notified model villages is enclosed in Anneure - A
f	Waste to Energy Plants					The list of notified model villages is enclosed in Anneure - A
	Total Capacity (TPD)	0	0	0	By 2024	The list of notified model villages is enclosed in Anneure - A
	Number	0	0	0	By 2024	The list of notified model villages is enclosed in Anneure - A
	Number of RLBS covered.	0	2915	2915	By 2024	The list of notified model villages is enclosed in Anneure - A
4	Waste disposal					The list of notified model villages is enclosed in Anneure - A

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a	Landfill	7	67	60	By 2024	The list of notified model villages is enclosed in Anneure - A
	Total Capacity (TPD)	162	Not Set	Not Set	By 2024	The list of notified model villages is enclosed in Anneure - A
	Number	167	Not Set	Not Set	By 2024	The list of notified model villages is enclosed in Anneure - A
	Number of RLBS covered.	175	2915	2740	By 2024	The list of notified model villages is enclosed in Anneure - A
5	Legacy Waste Management					
a	Number of dumpsites (Nos.)	30				
b	Quantity of Waste dumped at dumpsites (Tons)	Not Assessed				
c	Number of dumpsites cleared (Nos.)	5				
d	Number of dumpsites in which bio-mining has commenced (Nos.)	0				
e	Timeframe for cleaning all dumpsites.	Not Set				
6	Other information.					
a	Information regarding development of Model Town/Cities/Villages.	Steps has been taken for making public awareness for avoiding use of single use plastic (below 50 micron), Cleaning of road, schools, drainage etc., procurement of dustbin, thela etc., construction of dumping ground are already selected and approved in the Gaon Sabha for implementation under 14th FC, safe drinking water facilities, street lights, warning sign boards in market area, daily cleanliness drive by lessees to nearest land fill station near market, door to door waste collection etc.				

b	Creation of Environment Monitoring Cell.	Constituted vide notification FRM.14/2019/VoI-2/1096 dtd. 7/12/2020.						
c	Standardization of rate for procurement of service/equipment (to do away with tendering process) required for solid waste management	Not yet						

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Improvement since Last Hearing (Rural Areas)

Sl. No.	Item	Districts	Present Status	Status at the time of last hearing March, 2020	Whether directed timelines have been adhered or not ?
1	Door-to-door Collection (%)	32	Upto 60%	0% - 40%	Yes in most districts
2	Source segregation of Waste (%)	32	Upto 60%	0% - 20%	Yes in most districts
3	Waste Processing (TPD)	32	5,96	0	Yes in most districts
4	Dumpsite capped (Nos.)	32	3	0	Yes in most districts
5	Dumpsite Bio-remediated (Nos.)	32	1	0	Yes in most districts

Sl. No.	Name of Zilla Parishad	Model Villages
1	Baksa	Batiamari, Chanbarikhuti and Baghmara
2	Barpeta	Satrabaradi, Muguria and Puthimari
3	Biswanath	Japoriguri, Purabjyoti Nigam and Hatimura
4	Bongaigaon	Borigaon, Chitkajan and Jelkajhar
5	Cachar	Jaifarpur, Dharmalia and Ghungoor
6	Charaideo	Moran Changmai, Tairai and Borpather
7	Chirang	Khamaguri, Nalbari & South Gargaon
8	Darrang	Choudhurypara, Ramhari and Kamarpur
9	Dhemaji	Moridhal Mazgaon, Chowkhamting and Chaouldhua Bali
10	Dhubri	Zinkata Pt-II, Asharikandi and Molandubi
11	Dibrugarh	Patragaon, Kachari Pather and Ouphulia
12	Dima Hasao	Langting (Bazar Area), Dehangi (Bazar Area) and Taijol
13	Goalpara	Kalyanpur, Bhoishkhuli and Rangasapara
14	Golaghat	Jugibari Gaon, Borpak Gaon and Simaluchapori Gaon
15	Hailakandi	Thandapur, Rajyeshwarpur Pt V and Aloicherra Pt. VII
16	Hojai	Niz Parakhowa, Baluhandar and Teralangsu 2000 Bigha
17	Jorhat	Adhal Khotia, Dohotiya Baruah and Kalakhuwa
18	Kamrup(M)	Tatimara, Kharikata and Kamara
19	Kamrup	Umsur, Rajapara and 2 No. Botahkuchi
20	Karbi Anglong	Balipathar Shyam Gaon, Baputi Teron Village and 9th Mile Nepali Basti
21	Karimganj	Bazarichera/Dangaribond Dullochera Dev. Block, Bidyanagar
22	Kokrajhar	Malsingpara, Rampur and Kalaigaon
23	Lakhimpur	Duliagaon, Rajahari & Konwargaon
24	Majuli	Bhigpur Satra, Rangali Bahar and Maluwal Miri
25	Morigaon	Auguri, Jhargaon and Garankuchi
26	Nagaon	Amsoi Gaon, Laophulabori Tribal Village and Langichuk Gaon. GP - Dakhinpat
27	Nalbari	Mohkhuli, Niz Bahjani and Bortala
28	Sivasagar	Deodubi, Khongia Gaon and Lalimchiga Longkokia
29	Sonitpur	Bhootpara, Da-Parbatia & Goalgaon and Mazgaon Model GP
30	South Salmara	Kakripara, Monjhuri and Baladooba
31	Tinsukia	Betanigaon, Borgora and Kopahtoli Bormechai
32	Udalguri	Dimakuchi, Purondia and Puroni Goraibari

Quarterly progress report on Plastic Waste Management (Dec 2020)

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Sl No.	Activity	Measuring Unit/Performance Indicator	Baseline 31.3.19	Target	Timeline	Progress upto November, 2020	Progress for Model Towns, 2020
1	Framing of bye-laws by all ULBs	Notification of byelaws	Bye Laws under preparation	95	June, 2021 for all ULBs excluding Guwahati	75	9
2	Enforcing waste generators to practice segregation of waste at source	%age coverage HHS/shops/estb.	Monitored as part of SWM	100%	March 2022 for Guwahati and June, 2021 for rest of ULBs	39%	42%
3	Door to Door collection of plastic waste (Rule 6 2(a)-PWW, 2016 and Rule 22-SWM, 2016)	%age coverage HHS/shops/estb.	Monitored as part of SWM	100%	March 2022 for Guwahati and June, 2021 for rest of ULBs	87.5%	95%
4	Setting up of material recovery Facilities (MRF) by all ULB Rule 6(1)	No of MRFs	0	314	March 2022 for Guwahati and June, 2021 for rest of ULBs	144	35
5	Awareness programmes to discourage use of single use plastic Rule 62(e)	No of programmes	320	1339		1347	240
6	Littering/open burning of plastic waste Rule 6 2(g)	%age of challans				568 challans issued (Rs 305500/- was collected through challan for littering/burning/use of single use plastic).	145 challans issued (Rs 292500/- was collected through challan for littering/burning/use of single use plastic).
7	Monitoring of producers, importers and Brand owners under EPR (Rule 9)	% age of registration				All producers have applied for registration	
8	Random inspection of Recyclers, producers, etc. (Rule 13)	%age of sites visited				100%	100%
9	Ensuring compliance by Recyclers, producers, etc. (Rule 13)	%age of non compliance				100%	100%
10	Monitoring of Annual Returns to be filled by ULBs Rule 17(2)	No. of ULBs	0	96	June, 2021		
11	Monitoring of the ban on plastic carry bags in the State Rule 12 (2)	%age of challans				568 challans issued (Rs 305500/- was collected through challan for littering/burning/use of single use plastic).	145 challans issued (Rs 292500/- was collected through challan for littering/burning/use of single use plastic).
A total of 66.54 TPD is generated in 95 ULBs (excluding Guwahati) of Assam out of which 29.23 TPD are processed						28.12 TPD generated out of which 15.94 TPD is processed	

Quarterly progress report on Biomedical Waste Management

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Sl No.	Question	Reply
1.	Why inventory on numbers of Healthcare Facilities is still incomplete in state/UT, as required under BMW Rules, 2016?	Inventory of HCFS in the state of Assam was already submitted to CPCB earlier. The inventories submitted to CPCB earlier were almost complete and details of only some Govt. run hospitals were missing. However the inventorisation of all govt. HCFs in the state is being carried out by the Health & family welfare department and shall be completed soon.
2.	What is the reason that inventory is still under process?	Inventorisation of private hospitals were already completed and submitted. Health & Family Welfare could not complete the inventorisation of Govt. HCFs as the Dept had to dedicate most of their manpower for COVID-19 pandemic management.
3.	As observed that non bedded HCFs have not applied for authorization, why such HCFs are allowed to operate without authorization under BMW Rules, 2016?	Many non-bedded HCFs have been granted one time authorization and many more have applied for authorization. Constant efforts have been made by PCBA and health & FW department to ensure that all HCFS apply for authorization. Many HCFs including Govt. HCFs have applied after receiving directions from PCBA
4.	How many applications are still under process with the State Boards for grant of Authorization?	Applications for Authorizations of 289 HCFS are still under process. Some of the applications were either received recently or have not submitted sufficient documents.
5.	In case of no CBMWTF in Arunachal Pradesh, Andaman & Nicobar, Goa, Lakshadweep, Mizoram and Nagaland and Sikkim how is the generated Biomedical Waste being treated and disposed?	NA
6.	Why still there is no proposal submitted by Arunachal Pradesh, Andaman & Nicobar, Goa, Lakshadweep, Mizoram and Nagaland and Sikkim for setting up CBMWTF?	NA
7.	Why barcode system is not implemented in Arunachal Pradesh, Andaman & Nicobar, Assam, J&K, Lakshadweep, Mizoram, Orissa, Puducherry, Sikkim, Uttar Pradesh, West Bengal, Chandigarh, Delhi, Jharkhand, Madhya Pradesh, Maharashtra, Rajasthan and Tamil Nadu, so far even when the deadline is over as per BMW Rules, 2016?	The Barcode System has been introduced by the only CBWTF located in Assam. Till date 55 HCFs have adopted barcode system. PCBA is taking necessary measures to enforce Bar Code system in all the HCFs which sends their waste to CBWTF.
8.	Whether State/UT has constituted State Advisory Committee so as to review the implementation status?	The State Level Advisory Committee was constituted vide notification no. IILA 488/2018/142 dated 10/04/2019
9.	What steps have been taken by the Advisory Committee so as to ensure implementation of BMW Rules, 2016?	Regular meetings of the State Level Advisory Committee are being held to ensure that the Bio Medical Waste Management Rules, 2016 are implemented in the state.
10.	How many HCFs other than hospitals, nursing homes etc. such as veterinary	As per data available with PCBA 300 units are operating in the state (veterinary

	hospitals, animal houses, AYUSH hospitals have been monitored?	hospitals, Animal houses, AYUSH etc). majority of these units are State owned units and none have applied for Consent or Authorisation.
11.	What is the frequency for conducting training or capacity building programmes for state Board officials and for staff of HCFs?	Training to all its Health Care Workers are being provided on a periodic basis by the health & Family welfare Department. Workshops are also organized by PCBA regularly at District level.
12.	What is the status of installation of Common Online Emission Monitoring System with CBMWTF and why it has not been implemented by all CBMWTFs? What Follow up action has been taken by the State Boards?	OCEMS is installed in the CBWTF and data is transmitted to CPCB'S Server. Action has been initiated by the CBWTF to transmit the data to PCBA's RT-DAS
13.	How OCEMS data received by State Boards are being validated?	Data will be reviewed daily and action will be initiated if violations found.
14.	What is the status of compliance to BMWM Rules, 2016 by CBMWTFs? What action has been taken against defaulting facilities?	There is only one CBWTF in the State which is monitored by the Board regularly and directions are issued to CBWTF to take necessary steps immediately if any violations are found.
15.	What is the frequency of monitoring of Healthcare facilities for verification of compliance to BMWM Rules?	Health Care Facilities are inspected once in a year by PCBA. Also, the Quality Team working under the National Health Mission, Assam has been monitoring the HCFs in the state. Monthly reports are being submitted by the HCFs to the Quality Team. The Quality Team also issues directions based on the reports as well as their observations and based on these directions the HCFs take up corrective measures.

QUARTERLY PROGRESS REPORT ON C&D WASTE MANAGEMENT (DEC 2020)

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Questionnaire on implementation of Construction and Demolition Waste
Management Rules, 2016 (C&D WMR, 2016)
(Responses by State/UT Urban Development department)

Sl. No.	Item Description	Response by State Government
1	Name & Address of organisation	Swachh Bharat Mission (Urban), Assam
2	Designation and contact details of Authorised/Nodal Officer Telephone Fax E-mail	1. Md. Rabiul Auwal Hazarika, SWM Expert, SBM (u) ph- 9678444318, email sbmurbanassam@gmail.com
3	Quantum of construction & Demolition (C&D) waste generated in ULB (in Tons) <i>Separate waste generation data of metro cities/ million plus cities be provided as annexure</i>	263.8 TPD (For Guwahati enclosed as Annexure B)
4	Estimation Methodology adopted for C & D waste generated figures	As per C&D waste management rules, 2016
5	Whether Policy has been formulated by the State Govt. for C&D Waste Management in line with the responsibilities assigned under Section 9(1) of C&D WMR, 2016.	Under process
6	Status of identification of sites in the State for putting up C&D Waste management facilities in line with the responsibilities assigned under Section 9(2) of C&D WMR, 2016	Not yet done
7	Whether the identified sites as per Section 9(2) Of C&D WMR, 2016 have been included in the approved land-use plan in compliance with the provision under Section 9(3) of C&D WMR, 2016	Not yet done
8	Steps taken for procurement of C&D waste reprocessed materials/other facilitative arrangements/ preferential procurement policy for utilisation of C&D waste recycled products in compliance with the provision under Section 9(4) of C&D WMR, 2016.	C&D waste generated in the ULBs of Assam is very minimal and the same has been utilised for filling up of low lying areas by the generators themselves or ULB Authorities
9	Whether the Schedule of Rates has been updated to include C&D waste recycled products.	Will be done
10	• Existing status and avenues of management & utilisation of C&D waste.	NIL
11	Whether State Level C&D waste management related information is submitted to Swachh Bharat Mission.	At present the waste generated are reused by the waste generators themselves for filling up the low lying areas.

(Responses by Urban Local Body)

Sl. No.	Item Description	Response by State Government
1	Name & Address of organisation	Guwahati municipal Corporation
2	Designation and contact details of Authorised/Nodal Officer Telephone Fax E-mail	Sri Manojit Bujarbarua Superintending Engineer Guwahati Municipal Corporation 7086053947 Manojit1965@gmail.com
3	Quantum of construction & Demolition (C&D) waste generated in ULB (in Tons)	343.8 TPD
4	Quantum of Construction & Demolition (C&D) waste: Collected (in Tons) Recycled (in Tons)	80 TPD
5	Estimation Methodology adopted for C & D waste generated figures	N/A
6	Whether Byelaws / policy/ executive instructions have been issued or notified for C & D waste management and Whether the ULB has started receiving and / or approving the C & D waste generators in line with the responsibilities assigned under Section 6 (1) and 6 (7) of C & D WMR, 2016 <i>Please attach an Annexure for detailed information</i>	N/A
7	Whether any ULB-specific waste management plan is in place in line with the responsibilities assigned under Section 6 (2) of C & D WMR, 2016 and Whether other concerned authorities have also been roped in for safe disposal of C & D waste contaminated with industrial/hazardous /toxic/ radioactive waste as per provisions mentioned in Section 6 (3) of C & D WMR, 2016 <i>Please attach an Annexure for detailed information</i>	The C & D wastes recyclers are registered with GMC. Monthly reports being taken.
8	Whether the ULB has made separate and dedicated system for collection and transport of C & D waste place in line with the responsibilities assigned under 6 (4) & 6 (5) of C & D WMR, 2016 <i>Please attach an Annexure for detailed information</i>	-Do-
9	Please furnish detailed of incentives proposed for waste generators involved in in-situ or otherwise, processing, recycling, salvaging of C & D waste in line with the provisions made under Section 6 (6) of C & D WMR, 2016 <i>Please attach an Annexure for detailed information</i>	NIL
10	Whether C & D waste generation data of ULB is maintained and annually updated for jurisdictional made under Section 6 (8) of C & D WMR, 2016 and Whether the ULB has started outreach programs with civil society, expert institutions and public to support scientific C& D waste management and whether the ULB website is adequately updated to disseminate such information in line with Section 6 (10) of the rules If yes, please attach the information as Annexure	Will be done
11	Whether the ULB has made provisions in line with Section 6(11) of the rules for the following: <ul style="list-style-type: none"> • Directions for preferential purchase of C & D waste reprocessed materials in construction works • Incentives for utilising C & D waste • Prescribing binding conditions in the tenders to support utilisation of C & D waste reprocessed products in construction works • If yes please attach the information as Annexure 	NIL
12	Existing status and avenues of management & utilisation of C & D waste <i>Please attach an Annexure for detailed information</i>	The C & D wastes recyclers are registered with GMC. Monthly feedbacks are taken.
13	Whether ULB is submitting C & D waste management related information to Swachh Bharat Mission, MoHUA	Will be done.

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QUARTERLY PROGRESS REPORT ON HAZARDOUS WASTES MANAGEMENT (DEC 2020)

Questionnaire for seeking information regarding implementation of HW Rules, 2016 in compliance to Hon'ble NGT orders dated 26.08.2019 in the matter of O.A. No.804/2017

Sl. No	Provision under HOWM Rules,2016	Status of compliance with regard to Schedule VII of HOWM Rules,2016			Remarks (if any)
(1)	Schedule VII, S. No. (3)	Whether State Government /UT administration has identified site (5) for common Hazardous and Other Waste Treatment Storage and Disposal Facility (TSDF)?	Yes /No	If yes, please provide the details of site (s) identified for common TSDF by the State Government.	YES, One site has been identified For Establishment of TSDF. PCBA has floated EOI for setting up of TSDF. Three EOIs have been received from various companies and the project shall be allotted to suitable participant very soon.
		Whether State Government /UT administration has assessed Environment Impact Assessment (EIA) reports and conveyed the decision of approval of site or otherwise acquired the site or informed operator of facility or occupiers or association of occupiers to acquire the site?	Yes /No	If yes, please provide the details.	State Govt. has allotted a plot for setting up of TSDF. EOI for setting up of TSDF already floated and evaluation is completed. Preparation of RFP is under process. The selected bidder shall take necessary action for obtaining EC (Environmental Clearance)
		Whether State Government /UT administration has notified the site?	Yes /No	If yes, please provide the details.	yes
		Whether State Government /UT administration has published periodically an inventory of all potential or existing disposal site in the state or Union Territory.	Yes /No	If yes, please provide the details. Also mention whether the same is available in public domain and provide the link of the same.	No
Sl. No	Provision under HOWM Rules,2016	Status of compliance with regard to Rule 5(2) and 5(3) of HOWM Rules,2016			Remarks (if any)
(2)	Rule 5(2)	(a) Whether department of labour or any other Govt agency has been authorized by State Government/UT Administration for recognition and registration of workers involved in recycling, Pre-processing and other utilization activities.	yes	The Factory inspectorate, govt. of Assam under labour Welfare department has already authorized for its duties by Rule 5(2)(d) of the HOWM Rules, 2016 to undertake annual monitoring and to ensure safety of health workers involved in recycling, preprocessing and other utilization.	
		(b) Whether the authorized agency as at (a) above, has assisted formation of groups of such workers to facilitate setting up of facilities?	No		

		(c) Whether the authorized agency as at (a) above, has undertaken industrial skill development activities for the workers involved in recycling, pre-processing and other utilization.	No		
		d) Whether the authorized agency as at (a) above has undertaken annual monitoring for safety and health of workers involved in recycling, pre-processing and other utilization	Yes		(a) the inspectorate of factories carry out regular monitoring of health and safety of the workers involved in recycling, pre-processing and other utilization (b) a committee has also been formed by Chief Inspector of factories to monitor the health and safety of the workers involved in recycling, pre-processing and other utilization

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**Format for providing information w.r.t. directions of the Tribunal dated
07.07.2020 in the matter of 804/2017 by SPCBs/PCCs**

Assam

Sl. No.	Recommendations	Information required to submitted	
A	Pertaining to Interim Report of Monitoring Committee		
1	SPCBs/PCCs shall ensure timely submission of annual returns by all occupiers and in case of non-compliances (i.e. for non-submission /after lapse of timeline) action may be taken in accordance with the provisions laid down under the HOWM Rules, 2016.	i. Total No. of operating hazardous and other wastes handling units. ii. How many hazardous or other waste generating units [of (i) above] have submitted annual returns by 30 th June of preceding year. iii. How many units [of (i) above] have submitted annual returns by 30 th June of preceding year. (nos.). iv. How many units [of (i) above] have not submitted annual return for preceding year. (nos.). v. In how many units [of (iii) & (iv) above] action has been taken by SPCB.	i) 176 ii) 121 iii) 121 iv) 55 v) Action is being initiated; issue of Show Cause Notice to the violating industries has been initiated
2	SPCBs/PCCs shall prepare annual inventory report on hazardous and other waste generation and its management as per CPCB's guidelines and ensure submission of same within stipulated timeframe as laid down under HOWM Rules, 2016.	i. Of the numbers of hazardous or other waste generating units, who have submitted annual returns nos. of units are randomly verified, as per CPCB's guidelines (nos.). ii. Provide the list of such units.	i) Directions have been issued to Regional offices as per instruction of CPCB for verification of Annual reports. ii) Process of verification is underway.
3.	SPCBs/PCCs to ensure verification and reconciliation of closing of manifest document for all the cases in Hazardous waste handling/generating units	i. In how many units, verification of closing of manifest documents and reconciliation of the same were done by SPCB (during the said period). ii. Of which, how many pertains to interstate movement and within the state?	i) Manifest of 30 units has been reconciled ii) 5 units
4	SPCBs/PCCs to ensure regular updation of website with respect to all enforcement actions alongwith details of industries and action taken thereof.	i. Whether website of SPCB has been updated w.r.t. all enforcement actions alongwith (a) details of industries, (b) date of inspection including collection of effluent or other samples, (c) whether units is compliant or not, (d) if non-compliant then action taken including the status of notice if any sent to defaulter and action taken pertaining to HOWM Rules (Yes/No). ii. Provide specific link of all enforcement action uploaded in Board's website. iii. Provide details of defaulting units as per table 1 given below.	i) Yes, process of updation is going on. ii) http://pcbassam.org/enforcementaction.php iii) Not yet identified
5	Immediately adopt the identification and quantification of HW based on scientific principal, inclusion of mode if management of each hazardous	i. Immediately adopt the same and provide action taken in this regard.	Noted.

	waste generated in the authorization document		
6	Develop enforcement framework document for effective enforcement of Rules within one month.	<ul style="list-style-type: none"> i. Whether enforcement framework document for effective enforcement of rules has been developed? (yes/No). ii. If yes, please provide copy of the same. 	Yes, draft enforcement framework formulated, Copy enclosed.
7	Expedite conducting of environmental audit of captive TSDFs available in the State and submit the audit report to CPC	<ul style="list-style-type: none"> i. Provide progress made w.r.t. environmental audit of captive TSDF. ii. If action intimated, please provide TOR and copy of audit report (if completed) alongwith action taken on violations noticed if any, in this regard. 	Under process; guidelines sought from CPCB.
8	Immediately set up TSDF in their State as the timeline for compliance has already been lapsed.	<ul style="list-style-type: none"> i. Provide progress made so far w.r.t. setting up of common TSDF in the State. 	Process of selection of Developers for establishment of common TSDF is under process
9	Develop elaborate protocol for environmental monitoring of recyclers/utilizers within one month	<ul style="list-style-type: none"> i. Whether elaborate protocol for environmental monitoring of recyclers/utilizers ii) enclosed as annexure-A has been developed? (Yes/No) ii. If yes, provide frequency monitoring and sampling in terms of no. per month. 	<ul style="list-style-type: none"> i) Yes enclosed as appendix-I ii) monitoring and sampling done quarterly
10	Development of sectoral process based reasonable HW generation range/environmental benchmarking / guidelines for HW recycling/utilization and approach for waste management hierarchy and submit the progress report on the same within 06 months to CPCB.	<ul style="list-style-type: none"> i. Provide progress made so far in this regard for each document (i.e. Sector based HW generation range/environmental benchmarking / guidelines for HW recycling / utilization and approach for waste management hierarchy). ii. If developed, please provide copy of the same. 	<ul style="list-style-type: none"> i) The Board has initiated action for benchmarking of HW generated, characteristics and potential for recycling and utilization in case of waste generated in Petroleum refineries and Oil and gas production sector in the state. The process shall require some amount of time for its completion ii) Not yet completed.
B	Pertaining to Final Report of Monitoring Committee		
1	Action point 15: Clearance of Waste Oil/Sludge from Ships: Concerned SPCRs/PCCs or Port Authorities of State / UT to grant / obtain necessary authorization to cover hazardous waste generated from both normal port operations/activities and all ship generated wastes (MARPOL annexes) (e.g. in case of used/waste oil authorization for Cat. No. 5 and cat No. 3 of	<ul style="list-style-type: none"> i. No. of Ports (Major/Minor including river ports)/ICDs/CFCs exist in the State / UT ii. No. of ports*/ICDs/CFCs authorised by the Board as per HOWM Rules, 2016 alongwith details of the categories of hazardous & other waste authorised for generation and management. iii. No. of ports*/ICDs/CFCs scientifically evaluated before grant of authorization. iv. No. of ships handled by individual ports* and containers by individual ICDs/CFCs (per day/month) v. Quantity of waste generated (MARPOL annexes) from per ship: vi. Category – wise details on quantity of HW generated and handled** by 	<ul style="list-style-type: none"> i) One major river port in the state, Directions have been issued to the port authority. ii) Not applied for authorization yet. iii) NIL iv) Action under process v) Action under process vi) Action under process

	HOWM Rules, 2016). The same be also covered in the annual report submitted as per HOWM Rules, 2016 (SPCBs/PCCs and Port Authorities: 05 months)	each of the Ports*/ICDs/CFCs during 2019-20 vii. Whether the HW generated / handled by Ports*/ICDs/CFCs have been reported by the SPCB/PCC in the annual inventory viii. No. of Ports*/ICDs/CFCs found violating provisions (manifest system, labelling/packaging records maintain, etc.) of HOWM Rules, 2016. ix. Action taken by SPCB/PCC against such violators * Ports includes all the major/minor and river ports. ** Includes waste sent to recycler / utilizer / co-processor / disposal facility alongwith name of such facilities.	
2.	Action point 15: Clearance of waste oil/sludge from ships: SPCBs/PCCs shall ensure that all the ports (including minor ports), ICDs/CFSS have mandatory authorization as per HOWM Rules, 2016. The said authorization shall be granted by the SPCB/PCC after due scientific evaluation. (SPCBs/PCCs: 05 months)		Notice has been issued to IWAI, IWT to ensure compliance.
3	Action point 18: Collaboration between regulating authorities: SPCBs/PCCs alongwith Customs and Port authorities to ensure regular interaction among themselves for better compliance of import and export related issued and management of ship wastes.	i. No. of interactive sessions/ workshops organised by the Board in this regard. ii. No. of interactive sessions/ workshops organised by the Board's officials apart from above. States/UTs which also have Minor ports/River ports/ICDs/CFCs (MoEF&CC, CPCB, SPCBs/PCC, customs and Ports Authorities: on a regular basis)	Officials of PCBA regularly attend the coordination meetings held in CPCB zonal office, Shillong and jointly has organised workshops for implementation of HOWM Rules.
4	Action point 19: Availability of Waste Reception facilities at ports: SPCBs/PCCs may coordinate with DG(S) and Port Authorities for implementation of the aforesaid notification for environmentally sound management and disposal of ship wastes (SPCBs/PCCs: 05 months)	i. No. of ports having waste reception facility. ii. No. of waste reception facilities authorised under HOWM Rules, 2016 alongwith details of the categories of hazardous & other waste authorised for generation and management: iii. Action taken by SPCB/PCC to ensure availability of waste reception facility as per Ministry of Shipping Notification. iv. Category wise details on quantity of HW generated and handled** by each of the waste reception facility during 2019-20.	Process of verification is going on.
5	Action point 20: Authorization for the waste reception facilities and ports: SPCBs/PCCs shall ensure authorization is granted to ports and waste reception facility available at all ports and all the provisions of HOWM Rules, 2016 (i.e. authorization,	v. No. of waste reception facilities found violating provisions (manifest system, labelling / packaging / cords maintain, etc.) of HOWM Rules, 2016. Action taken by SPCB/PCC against such violators.	Notice has been issued to IWAI, IWT to ensure compliance.

	manifest system, inventORIZATION etc.) are being followed by ports and waste reception facilities (SPCBs/PCCs: 05 months)		
6	Action point 26: Display of information outside the factory gate: SPCBs/PCCs shall ensure that verification of installation/updation of display boards at all the hazardous waste generating units on a continuous basis. (SPCBs/PCCs: 05 months)	<ul style="list-style-type: none"> i. No. of hazardous waste generating units in the state. ii. No. of units installed display board. iii. Of (ii) above, how many has been verified by the Board: iv. No. of hazardous waste generating units not installed/updated display board: <p>Action taken by the board, in case of non-compliance observed:</p>	<ul style="list-style-type: none"> i) 176 ii) 176 iii) 57 has been verified till date, iv) All the hazardous waste generating industries have been directed to install display boards. Consent and authorization is not granted unless compliance is ensured.
7	Action point 27: Institutional Reforms: SPCBs/PCCs shall ensure that adequate manpower is available with the PCB/PCC, training shall be regularly provided with emphasis on scientific evaluation and management of hazardous waste.	<ul style="list-style-type: none"> i. Is adequate manpower available with SPCB/PCC: ii. Steps taken to ensure adequate manpower is made available in SPCB/PCC and timeline for the same. No. of training programs organised by SPCB/PCC during FY-2019-20. iii. No. of training programs attended by SPCB/PCC officials (which are organised by other agencies). <p>*Please provided topic of the training programmes organised by Board and no. of officials attended the same.</p>	<ul style="list-style-type: none"> i) No, ii) steps have been taken to increase the manpower pertaining to Hazardous waste management. Recruitment drive is under process. Existing officials of the Board attend training programs as and when entrusted
8	Action point 27: Institutional Reforms: SPCBs/PCCs should have adequate laboratory infrastructure for analysis of HW parameters	<ul style="list-style-type: none"> i. No. and list of hazardous waste parameters for which facility for analysis is available with SPCB/PCC. Provided details as per format appended at Appendix-B. ii. Steps taken to provided adequate laboratory infrastructure for the remaining parameters in the SPCB/PCC and timeline for the same. iii. In case of non-availability of the infrastructure current practice of the SPCB/PCC for analysis of HW parameters. 	Enclosed as appendix-II
9	Action point 27: Institutional Reforms: R&D work shall be regularly carried out by the SPCBs/PCCs either individually, in collaboration with other SPCBs/PCCs and expert technical Institutes / agencies. Continuous dissemination of information and awareness programs shall be carried out by the SPCBs/PCCs (SPCBs/PCCs: 05 months)	<ul style="list-style-type: none"> i. Details on: <ul style="list-style-type: none"> a) R&D activities conducted. Please provide details of the R&D activities carried out during FY: 2019-20 alongwith its outcomes and impact on environment. b) Advocacy programs carried out for promoting the cleaner technology. Please provided details of the topic and stakeholders included during the said programme. ii. If not carried (a) and (b) above, please provide the details on action plan proposed for compliance to said activities. 	<ul style="list-style-type: none"> i) No R&D Activities have been undertaken pertaining to Hazardous waste management during FY: 2019-20. ii) Action plan is being prepared and expected to be completed within one month.

Progress report on E-Waste management

(Quarterly submission of report pertaining to enforcement of E-Waste (Management) Rules, 2016 in compliance of Hon'ble National Green Tribunal order in the matter of O.A. No. 512 of 2018 – Reg.)

- a) Inventorization of e- waste generation:
 - The PCBA has been undertaking the process of Inventorisation of E-Waste generated in the state of Assam. The PCBA has prepared the Inventory for the year 2019 on the basis of Annual returns submitted by the Bulk consumers located in the state. For the year 2020, the process of inventorisation is under process.

- b) Identification of producers who have not obtained EPR Authorization:
 - As per E-Waste (Management) Rules, 2016 producers have to obtain EPR authorization from CPCB. They do not furnish returns pertaining to the E-waste generated in the state to the PCBA. Therefore, identification of producer who has not obtained EPR Authorization has become a difficult task. However The PCBA has issued directions to 12(twelve) Nos. of Producers of Electrical and Electronic Equipment to furnish their respective status of Compliance with the EPR clause of the E-Waste management Rules. Follow-up action is under process. Further due to lack of adequate manpower market survey in this regard has not yet been undertaken. Necessary guidance in this regard has been sought from CPCB to ensure necessary compliance.

- c) Verification of quantity of e-waste collected by producers:
 - Verification of quantity of e-waste collected by producers is in progress. Further, the PCBA has issued directions to 12(twelve) Nos. of Producers of Electrical and Electronic Equipment to furnish details of E-waste collected by them, response has been received from one of them.

- d) Verification of systems provided by producers for collection and provided by producers for channelisation of e- waste:
 - Random verification of collection centers provided by producers as annexed in their EPR authorization have been initiated. However the process has been delayed since most of the officials and staff of the PCBA have been entrusted duties pertaining to the ongoing pandemic by the district administrations.

- e) Physical verification of facilities of E-waste dismantler/ recycler for verification of e-waste collected by producers and their facilities.
 - The PCBA has recently granted Consent as well as authorization under E-Waste (Management) Rules, 2016 to one (1) dismantling / recycling unit after verification of the facilities of dismantling and recycling regarding pertaining to their compliance status with respect to guidelines of CPCB. Details of which has already been submitted to CPCB.

- f) Checking of informal trading, dismantling, and recycling of waste:
 - The PCBA has initiated constitution of task force for Checking of informal trading, dismantling, and recycling of waste and action has been initiated in this regard as an when any violation is recorded. No illegal trading, dismantling has been recorded till date.

- g) Facilitate collection and disposal of e- waste:
 - The PCBA has granted authorization under E-Waste (Management) Rules, 2016 to one (1) dismantling / recycling unit and is coordinating with the facility to intensify collection of E-Waste in the state,

- h) Governance frame work for monitoring compliance:
 - The PCBA has initiated correspondence with the district administration as well as secretary to the govt. of Assam, environment and forest department for ensuring monitoring at both district and state level. Till date PCBA has received information from one district regarding constitution of district level committee.

- i) Capacity building at district/State/CPCB level:
 - The PCBA has organized workshops and training programmes for effective implementation E-waste Management Rules , however such programmers needs to be intensified hence necessary action in this regard has been initiated.

- j) IEC plan be firmed up and executed:
 - Although Workshops have been held and newsletters ,audio visuals etc have been published by the PCBA for educating common public regarding E-waste Management, formulation of IEC plan has not yet been finalized.IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling shall be initiated immediately.

- k) Strengthen system of enforcement:
 - The Regional offices of the PCBA have been directed to review violations and subsequently undertake enforcement actions at city as well district level. District Administrations have been requested to constitute District committees to supervise and monitor enforcement of E-Waste management Rules.

Quarterly progress report on O.A. 1038 of 2018 (polluted industrial clusters).

Dec 2020

- Demarcation of the polluted industrial cluster is under process. EOI has been floated for hiring eligible consultants for mapping and demarcation of the area. Evaluation of EOIs are complete and work order shall be issued shortly.
- Establishment of any new polluting industry have been restricted in the Byrnihat area which is classified as polluted industrial area. This was notified by PCBA in local newspaper vide notification No.WB/G-1548/2019- 20/56-A.
- PCBA has issued guidelines for necessary pollution control measures to all polluting units located in the Byrnihat polluted industrial area.
- All the industries in the area are inspected and monitored regularly.
- PCBA had conducted ambient air monitoring in all the industries located in Byrnihat polluted industrial Area jointly with Zonal Office, CPCB.
- The action plan for improving the environmental quality of the Byrnihat industrial cluster was prepared and submitted to CPCB, but CPCB had recommended for some modifications in the action plan. Revision of the action plan as per the recommendations of CPCB is under process.

QUARTERLY PROGRESS REPORT ON REUSE OF TREATED WATER
FORMAT FOR SEWAGE MANAGEMENT

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Sl. No.	Action Point	A	B	C=A-B	D
		Existing status	Desired/Projected	gap	Timeline
1	Estimated Sewage Generation	Nil	187 MLD	100%	2025
2	Treatment Capacity (Projection for 05 years to be taken into consideration)	Nil	187 MLD	100%	2025
3	Status of Sewerage System (in Km)	Nil	Pumping Main=16.915 Km Gravity Main=184.198 Km Lateral		
4	No. of STPs (Details to be provided as per Annexure)	Nil	It is proposed to construct 14 nos. of STPs over 14 land parcels. DPR in this regard is under preparation.		
5	Has bulk users identified for reuse of treated water such as Industrial Clusters, Metro Rail, Indian Railways, Infrastructure Project, Agriculture, Bus Depots and PWD ? (Y/N)	Nil	In the revised proposal reuse of treated water shall be used.		
6	Quantity of treated waste water being used by Bulk Users (in MLD)				
	Industrial Clusters				
	Metro Rail				
	Indian Railways				
	Infrastructure Projects				
	Agriculture				
	Bus Depots				
	PWD				
7	No. of Water Aquatic Sources (Lakes, Pond etc.) being developed through treated waste water	RFP has been floated to treat the polluted water of Borsola Beel, Silsako Beel through Bioremediation			It is proposed to complete by 2021.

SEWAGE MANAGEMENT IN GUWAHATI, ASSAM

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TREATMENT CAPACITY					Remarks
Sewage Generation	Existing	Gap	Proposed	Timeline	
NIL					
SEWERAGE NETWORK					
Existing Sewerage Length	Required	Gap	Timelines		
Nil					
NUMBER OF STPS					
NUMBER OF STPS	New Proposed	Total STPs	Timeline		
14		14	2025		
RE-USE OF TREATED SEWAGE					
Present Utilization	Proposed	Timelines	Type of Use		

FORMAT FOR SEWAGE TREATMENT PLANTS AND UTILIZATION OF SEWAGE

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Sl. No.	City/Town	No. of STP	Location of each STP	Coordinates of STP (Latitude and Longitude)		STP Commissioned In (Year)	Status (Operational / Non-operational / Under Construction)	STP Installed Capacity (in MLD) Actual Utilization of installed Capacity / Proposed Capacity in MLD	Technology (UASB/ASP/OP/SBR/MBR/FAB Etc.)	Consent Status	Compliance Status				
				X	Y						pH	TSS	CO D	BOD	
1.	Guwahati	14	i. Betkuchi, Behind Delicacy Restaurant, Lokhara Borsola, Backside of Meghdut Cinema Hall, Nepali Mandir	91.7278495200	26.1131314238	Not Commissioned	Being Established	45		It has already been consented by the Govt. and JICA has also accordingly taken steps	Complied with				
			ii. Near Agriculture Colony, Ulubari	91.75674586770	26.1673664655			01							
			iii. Near Ulubari Mazhar, Ulubari	91.75687778310	26.167647827			1.8							
			iv. Jonali	91.77970000000	26.165990000			7.9							
			v. Ulubari Part-2 (Near EPP Office, Shiva Hotel)	91.76513302020	26.167539068			8.0							
			vi. Sahar Ulubari Part-2 (Near Sarabhat)	91.75190256860	26.167961758			7.9							
			vii. Ulubari 3rd Part (Chabpu)	91.74267778330	26.169340844			8.0							
			viii. Bharalumukh Part-1 (Near Pragjyotish College)	91.73102854260	26.168995113			7.56							
			ix. Bharalumukh Part-1 (Bharalu)	91.73037243770	26.173237782			8.0							

QUARTERLY PROGRESS REPORT IN O.A. No. 593/2017 (ETP/CETP)

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S. NO.	Name of SPCBs /PCCs	Total No. of Industries which require ETP	No. of industries having functional ETP	# No. of industries operating without ETP	Action taken against industries not having ETP						Details of Industries having functional ETP		Action taken against industries having ETP but Non-complying with the Effluent Standards				Remarks
					No. of industries against which notice/directions issued under the Env. Acts.	No. of industries against which closure directions issued under the Env. Acts.	No. of industries against which legal cases filed in the court (\$)	No. of industries against which action is under process / any other (prescribed)	No. of industries complying with Effluent Standards	* No. of Non-complying with Effluent Standards	No. of industries against which notice/directions issued under the Env. Acts.	No. of industries against which closure directions issued under the Env. Acts.	No. of industries against which legal cases filed in the court (\$)	No. of industries against which action is under process / any other (prescribed)			
A	B	C	D	E	F	G	H	I	J	K	L	M	N	O	P		
1	PCBA	2916	2263	653	95	449	0	109	2261	2	2	0	0	0			

Quarterly progress Report on Ground Water recharge

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Table I: Present Status on Implementation of Action Plan for RWH system

Sl.No.	Present action plan for RWH system	Status on implementation of Action Plan
	<p>Central Ground Water Authority issued NOCs to industrial units, infrastructure units, and mining sectors for extraction of ground water, provided with the fulfilment of all the criteria for issuance of NOC as per CGWA.</p> <p>Promotion/ implementation of roof top rain water harvesting by the industrial, commercial including individual households thereby recharging the groundwater is one of the main criteria of CGWA towards issuance of NOCs.</p>	<p>In the NOC's issued by Central Ground Water Authority, there is condition to encourage rainwater harvesting and recharge to groundwater by constructing appropriate structures by the Firm.</p> <p>However, as per CGWA's observations recharge to groundwater should not be practice in areas of shallow water level (i.e. Depth to water level within 5 mbgl) to avoid water logging.</p> <p>Central Ground Water Authority issued Show Cause Notices to 50 nos. of Industries /Infrastructure Units under Priority I & II Lists vide File No.1553 (1-50) /D 27/CGWA/NER/2019-20 dated 18.02.2020.</p>

Table II: Details showing Ground Water level for last 3 years (2017, 2018 & 2019) pre and post monsoon (District-wise)- by Central Ground Water Board, NER, Guwahati

DISTRICT WISE GROUND WATER LEVEL DATA OF ASSAM							
Sl No.	District (as per Census 2011)	2017		2018		2019	
		Pre-monsoon	Post-monsoon	Pre-monsoon	Post-monsoon	Pre-monsoon	Post-monsoon
1	Baksa	3.03	2.28	3.12	2.87	3.60	2.98
2	Barpeta	4.57	1.56	3.71	2.03	3.26	3.05
3	Bongaigaon	4.35	2.32	3.54	3.50	3.54	3.27
4	Cachar	2.69	0.96	1.33	1.17	2.90	1.46
5	Chirang	3.60	1.90	3.40	NA	3.00	NA
6	Darrang	4.93	2.68	4.85	3.91	3.34	3.89
7	Dhemaji	3.41	1.96	3.25	2.47	2.96	2.68
8	Dhubri	7.04	5.83	8.14	7.47	8.39	8.87
9	Dibrugarh	4.00	2.30	3.49	3.07	4.63	3.19
10	Goalpara	4.62	2.21	4.46	2.23	4.67	2.39
11	Golaghat	6.65	3.68	3.46	3.88	4.68	2.29
12	Hailakandi	2.97	0.52	1.43	1.18	3.08	1.17
13	Jorhat (UD)	2.46	1.71	1.20	2.03	1.51	0.90
14	Kamrup	4.27	1.95	3.81	2.73	4.46	2.71
15	Kamrup Metro	3.59	2.04	3.39	1.74	3.12	1.86
17	Karbi Anglong	4.23	2.63	3.54	2.60	3.99	2.41
18	Karimganj	1.45	0.66	0.85	0.59	1.31	0.83
19	Kokrajhar	4.50	2.12	3.72	4.45	4.53	4.12
20	Lakhimpur	3.04	1.49	2.77	1.72	2.90	1.81
21	Morigaon	5.57	3.00	3.88	2.22	4.95	2.80
22	Nagaon(UD)	4.23	2.76	3.63	2.53	4.04	2.34
23	Nalbari	4.15	2.34	3.64	3.06	2.98	3.25
24	Sivasagar(UD)	3.85	2.27	4.24	2.52	3.50	1.30
25	Sonitpur(UD)	4.23	2.60	3.67	2.71	4.03	2.56
26	Tinsukia	2.98	2.47	2.20	2.91	3.91	2.75
27	Udalguri	3.60	2.23	3.20	2.24	3.15	3.41

CGWB, NER, Guwahati

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INFORMATION ON IMPLEMENTATION OF ACTION PLAN FOR ROOF TOP RAIN WATER HARVESTING SYSTEM AT GUWAHATI IN COMPLIANCE TO HON'BLE NGT ORDER DATED 11/09/2019

(OA No. 496 / 2016)

Sl. No.	Item	Status
1.	Name of State	Assam
2.	Name of the Nodal Department in the State responsible for implementation of policies related to Rain Water Harvesting System	-----
	Name of the Nodal Officer with Contact Number / Mobile No. and E-mail id	-----
3.	Whether Provision of RWH included under Building Byelaws of ULB's in the State.	Yes, provision of Rain Water Harvesting in buildings is a mandatory provision in the Guwahati Building Construction (Regulation) byelaws, 2014. Details of RWH system to be provided in buildings has been given in appendix-VI of the Guwahati Building Construction (Regulation) byelaws, 2014.
4.	Any policy w.r.t. RWH system in the State	Rainwater harvesting has been made mandatory provision in Guwahati Building bye-laws.
5.	No. of Buildings that require RWH system	As per latest amendment of building byelaws, all buildings with plot area 134sq m and above shall have the provision of rain water harvesting storage and reuse
6.	No. of buildings already implemented RWH system	data not compiled.
7.	Whether any action plans proposed for RWH system	Actions for implantations are being followed as per the provisions of building byelaws.
8.	Present status / measures taken for implementation of action plans	Implementations are being done as per the provisions of building byelaws.
9.	Whether any monitoring mechanism existing in place for physical verification of RWH system	Guwahati Municipal Corporation during processing of Occupancy Certificate checks the RWH system for individual buildings.
10.	Is there any improvement in the GW level	Data awaited from CGWA

Quarterly progress report on O.A. 325/2015 (Restoration of Water bodies)

PCBA has started identification of lakes and ponds based on the historical importance and mass community use and considering size of 0.5 acres or more for preparation of action plan for their restoration. The list of Lakes and ponds were provided by Revenue & Disaster management Department, Urban Development Department and Guwahati Development Department. Identification of lakes and Ponds have been completed in 9 districts and the process is ongoing in rest of the Districts. 31 water bodies have been identified in 9 districts. 14 water quality parameters were monitored in the said water Bodies. It was observed that out of 31 water bodies, 26 water bodies complies with standards for various designated uses like bathing, drinking after treatment and agricultural uses. The report as per the prescribed format provided by CPCB for submission of data along with details of each water body has been prepared and submitted to CPCB. Water bodies from 17 more districts have been identified by revenue and disaster department. PCBA has started monitoring and analysis of water qualities of the aforesaid water bodies of 17 districts. The reports shall be submitted to CPCB as per the prescribed format once the analysis is completed.

Quarterly progress report on Noise pollution

Sl. No.	Content	Current Status	Desirable	Gap	Timeline
1	No. of Stations for Ambient Noise Monitoring	Monitoring done in 14 locations in Guwahati weekly. Only hourly data collected. No fixed continuous stations installed in the state of Assam	36 fixed continuous noise monitoring stations in addition to existing. 4 stations under each Regional Office of PCBA	36 stations	18 months
2.	No. of Stations in Industrial Zone	2(non-continuous station)	9	9	18 months
3	No. of Stations in Commercial Zone	3 (non-continuous station)	9	9	18 months
4	No. of Stations in Residential Zone	3 (non-continuous station)	9	9	18 months
5	No. of Stations in Silence Zone	6 (non-continuous station)	9	9	18 months
6	Compliance of Ambient Standards(No. of Stations) Industrial Zone Commercial Zone Residential Zone Silence Zone	1 location had Sound level above standards			
7	Identification of Hot spots	Not yet identified			
8.	Designated Authorities defined as per Noise Rules (Y/N)	District magistrate and Police Commissioner/ Superintendent of police			
9.	Has Methodology been prepared for granting permission for installation of Public Address System? (Y/N)	At present following the Noise pollution rules, 2000			
10.	Has Methodology been prepared for redressal of complaint on noise pollution?(Y/N)	Under process			3 months
11.	No. of Police Stations equipped with sound level meter	All Police Stations need to be equipped but due to non availability of fund & COVID-19 situation, procurement for 21 Nos. Sound Level Meters in Phase-I is under process (List of Police Stations attached)	Tender under process	Tender under process	4-6 months
12	No. of Police Stations having officers trained as per Noise Pollution Rules by SPCBs/PCs.	Assam Police Headquarter has already communicated PCBA in this regard.			PCBA shall provide the training as soon as the purchase of sound level meter completed.
13	Has protocol been developed for taking appropriate action against the defaulters?	Under process			3 months
14	No. of cities in which noise mapping has been done	nil			

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**Quarterly report in respect of compliance of Hon'ble NGT's order in O.A No. 606/2018
pertaining to illegal Sand mining**

There are more than ninety river bed sand mining areas among one hundred and forty operational Mineral Concession areas in the State. The sand mining areas situated on river beds are inundated during monsoon. The lockdown process and subsequent unlock measures imposed across the state in phased manner from 24th March, 2020 owing to COVID-19 pandemic also severely impacted movement of citizens and vehicles during the first quarter of 2020-21.

The submergence of sand mining areas, deterioration of approach and concomitant impact of strict enforcement due to lockdown measures drastically reduced instances of illegal sand mining during the first and second quarter 2020-21 from 1.4.2020 to 30.9.2020. Any detection of illegal sand mining is dealt with strictly in accordance with the provision of Assam Minor Mineral Rules, 2013. The following actions has been against illegal sand mining:

- 1st Quarter: 23 vehicles seized, 188.40 Cubic meters of sand seized
- 2nd quarter: 22 vehicles seized, 1643.64 cubic meters of sand seized.

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STATUS REPORT ON NGT'S DIRECTION IN MATTER OF OA No.673/2018 dated 24.09.2020
Format for Submission of Monthly Progress Report by States/Uts
For the State of Assam/UT

Overall Status of the State:

I	Total Population	
	Urban Population and Rural Population	Total Population of 95 ULBs : 24,46,576 Population of Guwahati -12 lakh approx. Total Rural Population: 2,67,80,516 (as per 2011 census)
	Estimated Sewage Generation (MLD)	Total: 824.07 KLD (Kamalpur Beel-192 KLD+ Puthimari River-322 KLD + Kulshi River-310.07 KLD)

II
III

Details of Sewage Treatment Plant:

Existing no of STPs and Treatment Capacity (in MLD) :	Nil
Capacity Utilization of existing STPs:	Nil
MLD of sewage being treated through Alternate Technology:	Nil
Gap in Treatment Capacity in MLD:	Nil
No of Operational STPs:	Nil
No of Complying STPs:	Nil
No of Non-complying STPs:	Nil

Details of each existing STP in the State

No.	Location	Existing STP	Capacity	Operational Status of STP	Compliance Status of STP
Nil	Nil	Nil	Nil	Nil	Nil

Details of under construction STPs in the State

No.	Location	Capacity of the plant in MLD	Status of Project (at DPR Stage/Under Tendering/Work to be Awarded)	Likely Date of Completion
Nil	Nil	Nil	Nil	Nil

Details of proposed STPs in the State

No.	Location	Capacity of the STP proposed in MLD	Status of Project (at DPR Stage/Under Tendering/Work to be Awarded)	Likely Date of Completion
1	Mangalini	2.00 MLD	DPR submitted for Administrative approval	Approximately 2 years after sanctioning the DPR
2	Tezpur	2.00 MLD	DPR submitted for Administrative approval	Approximately 2 years after sanctioning the DPR
3	Nagaon	2.00 MLD	Preparation of DPR is under process	Approximately 2 years after sanctioning the DPR
4	Jorhat	2.00 MLD	Preparation of DPR is under process	Approximately 2 years after sanctioning the DPR
5	Silchar	2.00 MLD	Land is not yet to be finalized by the district authority	Approximately 2 years after sanctioning the DPR
6	Kamalpur Beel (Kamrup)	No STP is proposed but as proposed by PCBA, installation of mechanized aerator is suggested	Indian Institute of Technology, Guwahati (IIT-G) has been approached for preparation of DPR for setting up of the mechanized aerator in Kamalpur Beel. IIT-G has submitted an estimate amounting to Rs.4.41 lakh only for the same. P& RD Department has decided to move forward with the proposal. CPRD, Assam has already arranged fund for the advance payment, subject to reimbursement. Simultaneously, preparations are also being made for moving Finance Department with S.D. proposal for release of necessary fund for setting up of mechanized aerator in Kamalpur Beel.	
7	Pagladia River, Nalbari	DPR yet to be prepared		

Details of proposed STPs in Guwahati (Total capacity of proposed STP : 157 MLD)

1	Betkuchi, Lokhra	45		
2	Borsola, Nepali Mandir	30		
3	Agriculture Colony,	1		

4	Near Ulubari Mazar, Ulubari	1.8	Preparation of DPR is under process	
5	Jonali	7.9		
6	Ulubari Part - 2 (Near EPF Office, Shiva Hotel)	8		
7	Sahar Ulubari Part - 2 (Near Sarabhathi)	7.9		
8	Ulubari 3 rd Part (Chabipul)	8		
9	Bharulumukh Part - 1 (Near Pragjyotish)	7.56		
10	Bharulumukh Part - 1	8		
11	Ulubari Part - 2 (Near ABCI Infrastructure Pvt. Ltd.)	8.46		
12	Ulubari Part - 1 (Near ASTC Workshop)	7.38		
13	Fatasil Ambari (Near G.S. Colony)	8		
14	Bharulumukh (Near Haryana Bhawan)	8		

IV Details of Industrial Pollution:

No of industries in the State:	78
No. of water polluting industries in the State :	78
Quantity of effluent generated from the industries in MLD:	15.99
Quantity of Hazardous Sludge generated from the Industries in TPD:	4.6 MT
Number of industrial units having ETPs:	77
Number of industrial units connected to CETP:	Nil
Number and total capacity of ETPs (details of existing/under construction/proposed)	77
Compliance status of the ETPs	Complying
Number and total capacity of CETPs (details of existing/under construction/proposed)	Nil

Status of compliance and operation of the CETPs

Town	No. of industries	Industrial discharge	Status of CETPs (existing, under construction & proposed)
Nil	Nil	Nil	Nil

V Solid Waste Management :

Total number of Urban Local Bodies and their population	95 ULBs (excluding Guwahati MC) & population 24, 46, 576 1 ULB at Guwahati and population 12 lakh (approx) RLB - 2197 , population: 2,67,80,516. RLB
Current Municipal Solid Waste Generation	ULBs except Guwahati-661.6 TPD and under Guwahati-550 TPD RLB:10.4 TPD (Nagaon-1.02 TPD, Udalguri-0.38 TPD, Lakhimpur-1TPD, Sonitpur-8TPD)
Number, installed capacity and utilization of existing MSW processing facilities in TPD (bifurcated by type of processing eg-Waste to Energy (Tonnage and Power Output), Compost Plants (Windrow, Vermi, decentralized pit composting), biomethanation, MRF etc	For Guwahati
	Description
	Remarks
	Waste to Energy (Tonnage and Power output)
Compost Plants (Windrow, vermin, decentralized pit composting)	Organic waste Converter. Capacity : 2.5 TPD
Biomethanation	Biomethanation plant at Chetribari: Capacity 5.0 TPD. Output 800 unit

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	MRF is functioning at Zoo Road, Near GMCH Bhangagarh and at VIP Road transfer station. Few more have been planned and will be constructed soon.				
For Other 95 ULBs					
MSW processing facility	Nos.	Capacity (TPD)	Utilization (TPD)	Type of processing	
Centralized Processing Facilities	17	296	174	Waste to Compost	
Decentralized/Vermi/Windrow/Pit Composting	59019	238	65	Waste to Compost	
Material Recovery Facility	144	446	154	MRF	
Action plan to bridge gap between installed Capacity and Current Utilization of processing facilities (if Gap>20%)	35 ULBs have prepared Action plan to bridge the Gap. For Guwahati Gap is> 10%				
No. and capacity of C & D waste processing plants in TPD (existing, proposed and under construction)	For Guwahati- C&D waste processing plant not installed, but recycling done by private operators. GMC has began the process of registration of C&D waste recyclers. In respect of the other 95 ULBs, no. and capacity of C & D waste processing plants is nil.				
Total no. of wards, no. of wards having door to door collection service, no. of wards practicing segregation at source	Total Wards: 912 (excluding Guwahati MC) Door to door collection:798 Wards Wards Source Segregation:356 Wards 3 Model villages have been notified in each Zila Parishad and districts under Sixth Scheduled areas where door to door collection is going on and also awareness compaigns-are also being carried out. However, based on the reports received from the respective CEOs, it may be stated that the Solid Waste generation in rural areas is minimum and most of the waste generated are disposed in individual households.				
	For Guwahati				
	Description	Remarks			
	Total No. of wards	31			
	No. of Wards having door to door collection service	31			
No. of Wards practicing segregation at source	31 @ 40% to 70% efficiency				
Details of MSW treatment facilities proposed and under construction (no., capacity, and technology)	For Guwahati				
	Description	Remarks			
	Biomethanation	6 nos. of Biomethanation plant of various capacity have been planned and will be executed on availability of fund			
	Composting	RFP has been floated for composting of minimum input of 10 TPD and to be extended in phases.			
	For other ULBs				
	MSW treatment facility	Nos.	Designed Capacity (TPD)	ULB Name	Under construction/proposed
	Waste to compost	1	15	Abhayapuri MB	Under construction
	Waste to compost	1	100	Dibrugarh MB	Under construction
	Waste to compost	1	15	Jorhat MB	Under construction
	Waste to compost	1	0.5	Barpeta MB	Proposed
	Waste to compost	1	0.5	Barpeta Road MB	Proposed
	Waste to compost	1	0.5	Bilasipara MB	Proposed
	Waste to compost	1	0.5	Bokajan MB	Proposed
	Waste to compost	1	0.5	Chapar MB	Proposed
	Waste to compost	1	0.5	Dergaon MB	Proposed
	Waste to compost	1	0.5	Dhekiajuli MB	Proposed
	Waste to compost	2	1	Dhuburi MB	Proposed
	Waste to compost	1	0.5	Digboi MB	Proposed
	Waste to compost	2	1	Diphu MB	Proposed
	Waste to compost	1	0.5	Doomdooma MB	Proposed
Waste to compost	1	0.5	Gauripur MB	Proposed	
Waste to compost	2	1	Goalpara MB	Proposed	
Waste to compost	1	0.5	Golaghat MB	Proposed	
Waste to compost	1	0.5	Hailong MB	Proposed	
Waste to compost	1	0.5	Hojai MB	Proposed	

	Waste to compost	2	1	Jorhat MB	Proposed
	Waste to compost	1	0.5	Kajalgaon MB	Proposed
	Waste to compost	2	1	Karimganj MB	Proposed
	Waste to compost	1	0.5	Lanka MB	Proposed
	Waste to compost	1	0.5	Lumding MB	Proposed
	Waste to compost	1	0.5	Mangaldoi MB	Proposed
	Waste to compost	1	0.5	Margherita MB	Proposed
	Waste to compost	1	0.5	Mariani MB	Proposed
	Waste to compost	2	1	N. Lakhimpur MB	Proposed
	Waste to compost	3	1.5	Nagaon MB	Proposed
	Waste to compost	1	0.5	Nalbari MB	Proposed
	Waste to compost	1	0.5	Rangia MB	Proposed
	Waste to compost	1	0.5	Silapathar MB	Proposed
	Waste to compost	2	1	Sivsagar MB	Proposed
	Waste to compost	1	0.5	Sonari MB	Proposed
No. and area (in acres) of uncontrolled garbage dumpsites and Sanitary Landfills	12 Nos. of ULBs are having uncontrolled garbage dumpsite, Govt. has taken steps for identification of land. For Guwahati - Dumpsite : 1 no., Area of Dumpsite : 48.06 Acre				
No. and area (in acres) of legacy waste within 1 km buffer of both side of the rivers	3 Nos. and 5.4 acres (area) of legacy waste				
No. of drains falling into rivers and no. of drains having floating racks/screens installed to prevent solid waste from falling into the rivers	Instruction were issued to all ULBs and data is under process of Collection excluding Guwahati. Lakhimpur ZP : 1 drain falls in Boginodi River, 6 drains falls in Ronganodi river, 9 drains falls in Dikrong River. These drains/canals are planned to clean and GP/Block are asked to submit proposal and plan & estimate to undertake works under MGNREGA. Survey is going on in other Zilla Parishads.				
	For Guwahati				
	Description	Remarks			
	No. of drains falling into rivers	39 nos.			
No. of drains having floating racks/screens installed to prevent solid waste from falling into the rivers	39 nos. of garbage traps on these have been planned and tender has already been floated for amounting to Rs.29.89 Lakh for the same				

Status of ULB wise Management of Solid Waste

ULB	Total MSW generation in TPD	Total MSW being processed in	Existing MSW	Utilization capacity of the existing MSW facilities	Proposed MSW Facilities & Completion Timeline
Guwahati	550	75	1. Biomethanation 2.	7.5 TPD	

VI Bio-medical Waste Management :

Total Bio-medical generation:	1062.6 kg/day
No. of Hospitals and Health Care Facilities	27
Status of Treatment Facility/CBMWTF:	Operational (1 CBWTF located at Panikhaiti, Guwahati. Another 4 additional CBWTF are being proposed in the state. Out of the four proposed projects, one proponent has already applied for EC from SEIAA and date for public hearing has been notified.)

VII Hazardous Waste Management :

Total Hazardous Waste generation:	43 MTPD (Treated and disposed by the occupier itself)
No. of Industries generating Hazardous waste	2
Treatment Capacity of all TSDFs	Nil
Avg. Quantity of Hazardous waste reaching the TSDFs and Treated	Nil
Details of on-going or proposed TSDF	EOIs have been received from interested companies for setting up of TSDF. Preparation of RFP to be issued to the shortlisted companies is under process.

VIII Plastic Waste Management :

Total Plastic Waste generation:	26 TPD (Excluding Guwahati MC) For Guwahati- 65 TPD
	Plastic waste generated in ULBs are managed through Recyclers/tag pickers, MRFs Cement Plants and construction of roads.

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Treatment/Measures adopted for reduction or management of plastic waste	For Guwahati
	(i) Single use plastic has been banned in the city.
	(ii) Enforcement squads have been formed to enforce the ban and seizure of the single use plastic and for imposing penalties.
	(iii) Registration of rag pickers collecting plastic, Recyclers of collected plastics are under process.
	(iv) NOC issued to a private party for collection and transportation of plastic waste from Guwahati on pilot basis for a period of 2 (two) months

IX	Details of Alternate Treatment Technology being adopted by the State/UT	In Lakhimpur ZP, litter bin has provided to collect plastic waste. Further one plastic store house at each model village has been constructed to gather the plastic waste collected at the litter bin. In other Zilla Parishads, assessment is still going on.
X	Identification of polluting sources including drains contributing to river pollution and action as per NGT order on insitu treatment	Instruction were issued to all ULBs and data is under process of collection. In Kamrup ZP: 1 drain in Kamalpur Bocl. In Nalbari ZP: 1 drain in Pagladia River. In Lakhimpur ZP: 1 drain falls in Boginodi River, 6 drains falls in Ronganodi river and 9 drains falls in Dikrong River. These drains/canals are planned to clean and GP/Block are asked to submit proposal and plan & estimate to undertake works under MGNREGA.
XI	Details of Nodal Officer appointed by Chief Secretary in the State/UT	Principal Secretary to the Govt. of Assam, Environment & Forest Department
XII	Details of meeting carried under the Chairmanship Chief of Secretary in the State/UT:	The Chief Secretary, Assam has been regularly reviewed the matter. Last meeting was held on 18.11.2020 under the Chairmanship of Chief Secretary, Assam to review the Progress in the matter and expedite implementation of all Action Plans.
XIII	Latest water quality of polluted river, its tributaries, drains with flow details and ground water quality in the catchment of polluted river:	No significant improvement has been observed.
XIV	Ground water regulation	As per CGWB report, the ground water of Kamrup ZP is fresh potable and suitable for both domestic and irrigation purposes. In Kamrup, stage of ground water development is 43 %. The district is still under safe category and sufficient resources are still available for future development. Iron removal plant should be installed to remove iron from ground water prior to human consumption. In Nalbari, CGWB has been contacted schemes taken up to prevent erosion and conversion of barred land agricultural land by digging canals. As per CGWB report, the ground water of Udalguri ZP is fresh potable and suitable for both domestic and irrigation purposes. The ZP is still under safe category and sufficient resources are still available for future development. As per report of the CEO, Sivsagar ZP, sludge will be cleared once the water recedes.
XV	Good irrigation practices being adopted by the State:	The State through P & RD deptt. has taken the following action: irrigation practice for agriculture purpose has been carried out in Hoolowgaon (Uttar Tupsingh) and Borjiya GP under Sadia Dev Board, Agri Banthi and Ring Bandh are constructed for preventing excess flow of water to agricultural field. In Kamrup, certain schemes such Lift Irrigation Schemes (LIS), Flow Irrigation Scheme (FIS) and Deep Tubewell (DTW) have been taken up by Irrigation Department in collaboration with Central Govt. Various awareness programs have been taken up in other areas. In Tinsukia ZP, irrigation practices for agriculture purpose has been carried out in Hoolowgaon (Uttar Tupsingh) and Borjiya GP under Sadia Dev Board, Agri Banthi and Ring Bandh are constructed for preventing excess flow of water to agricultural field. In Kamrup and Udalguri ZP, certain schemes such as Lift Irrigation Scheme (LIS), Flow Irrigation Scheme (FIS) and Deep Tubewell (DTW) have been taken up by Irrigation Department in collaboration with Central Govt. Various awareness programs has been taken up in other areas.
XVI	Rain Water Harvesting	Action Plan and Guideline for Rain water harvesting were issued to ULBs. 3 nos. of ponds under Nagaon GP under Tinsukia ZP are restored for multi purpose needs, These ponds are used for harvesting rain water for irrigation and agricultural needs and also for breeding fish. In Dibrugarh, rain water is being harvested through natural, artificial ponds. In other Zilla Parishads, proposal has been made for taking up of schemes under MGNREGA/ASFC/15th FC.
XVII	Demarcation of Floodplain and removal of illegal encroachments:	Not Applicable
XVIII	Maintaining minimum e-flow of river	Being maintained by P & RD Department
XIX	Plantation activities along the rivers:	In Tinsukia ZP, different types of tree plantation are done in the GPs like Na-Sadia, Nagaon, Amorpur and Shantipur GP areas. But only a few plantation are along the river bank to protect the soil erosion under Sadiya Dev. Block and under Margherita Dev. Block in Jagun GP plantation scheme is taken under MGNREGA for both side of Kharsang river (Afforestation at Kharsang polluted river stretch, estimated amount of Rs. 2,00,000/-). In Kamrup 4 nos. of plantation scheme has got administrative approval under MGNREGA, amounting to Rs. 11,39,034/- Plantation work has been started in some stretches of Kulshi river, 1 no. of plantation has been started in Puthimari river.
XX	Development of biodiversity park:	Biodiversity Management Committee has been formed in all Zilla Parishads.
XXI	Reuse of Treated Water	Being done by P&RD Department for rural areas.
XXII	Model River being adopted by the State & Action Proposed for achieving the bathing quality standards:	Nil

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XXIII	Status of Preparation of Action Plan by the 13 Coastal States	Not Applicable
XXIV	Regulation of Mining Activities in the State/UT:	Being done by Mines & Minerals Department
XXV	Action against identified polluters, law violators and officers responsible for failure for vigorous monitoring	City level Task Force are formed at ULBs level under the Chairmanship of Executive Officer of the Municipal Board and other members from various Departments. Water polluting industries operating without ETP had been directed to install ETP and the units not complying has been closed down. 7 units have installed ETP and 2 units have been closed down. Further industrial units operating without consent have also been directed to apply for consent. In Kamrup and Udalguri ZP, pollution and law violators are to be fined Rs. 500/-. Severe penalties/fines are also being imposed in other ZPs as well.

QUARTERLY PROGRESS REPORT OF
CITY ACTION PLAN UNDER NCAP
HON'BLE NGT'S ORDERS IN MATTER OF OA 681/2015

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Quarterly Progress Report of City Action Plan under NCAP
Table No. 1 : Guwahati city

Sl No.	Source group	Action Point	Implementation status		Implementation period (Short/ Mid/Long Term)	Time Target for implementation	Responsible Agencies	Deviations from targeted timelines, if any	Remarks
			Implemented	% Completed					
1	Vehicles	i. Launch public awareness campaign for air pollution control, vehicle maintenance, use of minimizing personal vehicles, lane discipline, etc.	Implemented	Continuous activity	Short-term	December 2019 (the activity shall also Continue thereafter)	Transport Department Gov. of Assam Pollution Control Board, Assam	Nil	<ul style="list-style-type: none"> PCBA along with the District Transport Department, Kamrup (Metro) has conducted a joint public awareness drive at different locations of the city to know and disseminate the status of vehicular emission levels of different types of vehicles plying on the road along with the ambient noise level. Leaflets and flyers about the rising trend of vehicular pollution, air pollution and noise pollution were also distributed to the public. This programme shall be conducted on regular basis in collaboration with the Transport Department.

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	<p>ii. Auditing and reform of Pollution Under Control (PUC) Enforcement of PUC norms and link PUC certificates with annual vehicle insurance.</p> <p>Setting up of adequate numbers of additional auto emission testing stations.</p>	Implemented	Continuous activity	Short-term	March 2020	Transport Department, Gov. of Assam	Nil	<p>Pollution Under Control (PUC) certificate as issued by private auto emission testing stations has been periodically inspected by the District Transport Authority. During the period of Oct 2019 to Mar 2020, 490 vehicles were detected violating PUC certificate. The Transport Department has set up as many as 175 nos. of Private Auto Emission Testing Stations, out of which 30 nos. belong to greater Guwahati City.</p>
	<p>iii. Widening of road wherever feasible and improvement of infrastructure for decongestion of road</p>	Implemented	Continuous activity	Mid-term	December 2020	Public Works Dept. (Road), Guwahati Municipal Corporation, Guwahati Metropolitan Development Authority	Nil	<ul style="list-style-type: none"> • Drivers are carried out by GMC to remove the unauthorized road side vendors and other establishments. • Most of the roadside drains have been covered to provide more space for vehicular movement.
	<p>iv. Launch extensive drive against polluting vehicles which have completed 15 years for ensuring strict compliance and their stepwise phasing out from the road</p>	Implemented	Continuous activity	Short-term	March, 2020 (thereafter)	Transport Department, Gov. of Assam District Administration	Nil	<p>The District transport Department is regularly conducting drive against polluting vehicles to ensure strict compliance and Enforcement and implementation of Motor Vehicle Act, 1988 and Assam Motor Vehicle Rules, 2003.</p>

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	v. To intensify public transport system to reduce vehicle numbers from street surfaces. Introduction of new electric buses (with proper infrastructure facilities such as charging stations) and CNG buses for public transport which will reduce plying of private vehicles on road and help to curb tail-pipe emissions.	Implemented	Mid-term	September 2020	Transport Department, Gov. of Assam, District Administration	Nil	<ul style="list-style-type: none"> • 15 electric buses already procured under FAME (Faster Adoption and Manufacturing of Hybrid and Electric Vehicles) scheme are ready to be introduced. • Under the second phase of FAME scheme, the Central government has sanctioned 100 more electric buses to Assam. Fifty are for Guwahati and 25 each for Jorhat and Shikhar. • Trial run of Passenger Ropeway Project connecting Panbazar and North Guwahati with the capacity of 250 persons per hour already done. This initiative shall ease the vehicular traffic in the busy MG Road.
vi. Introduction of Battery operated/ Electric vehicles in Guwahati city	Already Implemented		Short term		Transport Department, Gov. of Assam,	Nil	Assam State Zoo cum Botanical Garden has introduced battery operated e-vehicles for better convenience of the visitors.

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Sl No.	Source group	Action Point	Implementation status		Implementation period (Short/ Mid/Long Term)	Time Target for implementation	Responsible Agencies	Deviations from targeted timelines, if any	Remarks
			Details	Completed %					
2.	Road Dust	i. Creation of green buffers along the traffic corridors and their maintenance	Implemented		Mid-term	April 2020	Forest Department, National Highway Authority of India and PWD(Road), Assam	Nil	The plantations in the road medians have already been started. The Medians are being modified to facilitate Plantations.
			Initiated		Short-term	October 2019 (Continuous activity)	District Administration, GMC, Govt. of Assam		Guvahati Municipal Corporation (GMC) have been directed to ensure proper implementation of Construction and Demolition Waste Management Rules, 2016
					Mid-term	December 2020	GMDA & Forest Department, Assam	Nil	Changes to be made in bye-laws for a minimum compulsory green area in all public and private establishments.
			Implemented		short-term	October 2019 (Continuous activity)	Public Works Dept. (Road)	Nil	The Assam State Roads Project is implemented by the Public Works Roads department through the Assam State Road Board (ASRB) for improvement of State Highways (SH) and Major District Roads (MDR) in the State. But stopped during last 3-4 months due to Lockdown for pandemic Covid-19.
		iv. Black-topping of unpaved road including pavement of road shoulders							

	v. Minimize earth cutting from the hills to prevent dust generation	Implemented	Continuous activity	short-term	October 2019 (Continuous activity)	Forest Dept. /District Administration	Nil	The Kamrup Metro district administration banned all kinds of earth cutting along with extraction and blasting of stone across the district.
	vi. Regular cleaning of street surfaces and spraying of water to suppress dust.	Implemented	Continuous activity	Short term (Immediate e)	October 2019 (continuous activity)	Guwahati Municipal Corporation	Nil	The city is regularly being cleaned manually by the workers engaged under the Guwahati Municipal Corporation (GMC)
	vii. Maintain potholes free roads for free flow of traffic	Implemented	Continuous activity	Short-term (Immediate)	October 2019 (continuous activity)	Public Works Dept. (Road) Asasam	Nil	The maintenance work of roads is continuously being done. But stopped during last 3-4 months due to Lockdown for pandemic Covid-19.
	viii. Immediate lifting of solid waste Generated from disilting and cleaning of municipal drains for its disposal	Implemented	Continuous activity	Short term (Immediate)	October 2019 (continuous activity)	October, 2019 (continuous activity)	Nil	Regularly being done.
3.	Biomass and Garbage burning	Implemented	Continuous activity	Short-term (Immediate)	October, 2019 (continuous activity)	Guwahati Municipal Corporation	Nil	<ul style="list-style-type: none"> • Guwahati Municipal Corporation have been directed to close down the existing garbage dump sites and establish waste processing facilities and sanitary landfills. • Identification of suitable plot of land for establishment of waste processing facility (composting plant, RDF plant, sanitary landfill) in Guwahati is under process.

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		<ul style="list-style-type: none"> • Implement provisions of Solid Waste Management Rules 2016. • PCBA has already issued directions to Urban Local Bodies to ensure prohibition of littering and open garbage burning. • GMC has already started imposition of fines. • Door to door collection of waste is carried out in Guwahati by GMC to minimize littering of waste and burning of garbage in households. 								
4	Industries	<p>ii. To stop open burning of garbage as this process pollutes the environment. Defaulters to be imposed fines.</p>	Implemented	Continuous activity	Short-term (Immediate)	October, 2019 (continuous activity)	Guwahati Municipal Corporation & District Administration	Nil		<ul style="list-style-type: none"> • Frequent inspection of industries is being carried out for ensuring proper installation of APCD. Installation of OCEMS done and data has been transmitted to CPCB server. Proper framework will be prepared for imposition of Environment compensation from non-complying industries. • Environmental compensation fine has been imposed on defaulting industries within Kamrup (Metro) District. • Proper framework will be prepared for imposition of Environmental Compensation from non-complying industries.
		<p>i. To intensify monitoring of industries to reduce of emission by the industries.</p>	Implemented	Continuous activity	Short-term (Immediate)	October, 2019 (continuous activity)	Pollution Control Board, Assam/ Industry Dept.	Nil		
		<p>ii. Action against non-complying industrial units</p>	Implemented	Continuous activity	Short-term (Immediate)	October, 2019 (continuous activity)		Nil		

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Sl No.	Source group	Action Point	Implementation status		Implementation period (Short/Mid/Long Term)	Time Target for implementation	Responsible Agencies	Deviations from targeted timelines, if any	Remarks
			Details	% Completed					
5.	Strengthening of Air Quality Monitoring Network	<p>i. Expansion of Air Quality Monitoring stations (PCBA operates 23 NAMP stations all over the State)</p> <p>Installation of additional 4 nos. of CAAQM Stations at suitable location within the city (proposed); One such station is being operated at Head Office building of PCBA, Bannimaidam</p> <p>ii. Research studies including air pollution inventory source apportionment, health impact studies, exposure impacts and other relevant studies</p>	Implemented		Long-term	March 2021	Pollution Control Board, Assam	Nil	<p>At present, PCBA manually operates 6 (six) nos. of NAMP stations in Guwahati city.</p> <p>One CAAQMS is already in operation.</p> <p>For the manual AAQM stations, selection of suitable location for installation of the sampler has been completed. Selection of Field Assistant to be engaged in the monitoring work has been completed. Installation and operation of these stations will be completed within October 2020.</p>
			Initiated		Long term	December, 2020		Nil	<p>Source Apportionment and Emission Inventory Study for 5(five) non-attainment City/Towns of Assam will be carried out by IIT, Guwahati, the Nodal Partner of NCAP for PCBA. Project proposal has been submitted by IIT, Guwahati and same has been forwarded to CPCB, for approval and sanction of fund.</p>

Sl No.	Source group	Action Point	Implementation status		Implementation period (Short/Mid/Long Term)	Time Target for implementation	Responsible Agencies	Deviations from targeted timelines, if any	Remarks
			Implemented	Completed %					
6.	Public Awareness	i. Dissemination of Air Quality Index to the public through website and other media (on maximum weekly basis for manually operated monitoring stations and real time basis for continuous monitoring stations) ii. Involvement of schools and academic institutions in awareness program iii. To launch a mobile app to update public about the status of air quality of the area	Implemented	Continuous activity	Short term	Already implemented	Pollution Control Board, Assam	Nil	The Air Quality Index (AQI) of Guwahati city along with weekly ambient air quality data is regularly published in the Board's official website.
			Implemented	Continuous activity	Short term	April 2020	Nil	Every year on the occasion of World Environment Day, PCBA organizes Awareness programs	
			Implemented	Continuous activity	Short term	December 2019	Nil	In compliance to Hon'ble NGT Order, PCBA is developing a mobile app for easy access of air quality data by the public.	
7	Use of Domestic Fuel	i. Increasing the LPG connections in low income strata.	Implemented		short-term	March 2020	Food and Civil Supplies	Nil	Under Pradhan Mantri Ujjwala Yojana, most of the households have been provided with LPG connections. Many other Government schemes are also implemented to ensure free connection of LPG to all the sections of the society. 53532 nos. of LPG connections already provided.

		<p>ii. Ensuring promotion and use of cleaner fuel (i.e. LPG) instead of coal fired chulias or fire-woods in the hotels and open spaces</p> <p>iii. Introduce schemes for providing subsidized LPG connections as well as providing means of finance to small tea vendors/hawkers using kerosene stoves in order to reduce emissions from burning of kerosene</p>			short-term	March 2020	District Administration, PCBA		Awareness programs and regulation of use of coal and firewood to be carried out
8.	Construction activities	<p>i. Ensure transportation of construction materials in covered vehicles</p> <p>ii. Strict enforcement of CPCB guidelines for construction (use of green screens, side covering of digging sites, etc.)</p> <p>iii. Restriction on storage of construction materials along the road.</p>	Implemented	Continuous	Short-term (Immediate)	October 2019 (Continuous)	GMC	Nil	Already enforced by Guwahati Municipal Corporation (GMC)
			Already implemented	Continuous	Short-term (Immediate)	October 2019 (Continuous)	Guwahati Municipal Corporation (GMC)	Nil	PCBA has already issued public notices and directions to ULBs
			Implemented	Continuous	Short-term (Immediate)	October 2019 (Continuous)	Guwahati Municipal Corporation (GMC)	Nil	Unloading of building materials in the roads is already prohibited by Guwahati Municipal Corporation (GMC)
9.	Other steps	<p>i. Set-up and publicize helpline in PCBA HQ for complaints against reported non-compliance</p> <p>ii. Monitoring of DG sets and action against violations</p>	Implemented		short-term	December 2019	Pollution Control Board	Nil	Currently public can make complaint through PCBA's web portal
			Implemented		short-term (Immediate)	October 2019 (Continuous activity)		Nil	Regular monitoring carried out by Central laboratory PCBA but hampered due to pandemic Covid-19

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Implementation status of City Action Plan under NCAP
Table No – 2 : Nagaon

Sl No	Source group	Action Point	Implementation status		Implementation period (Short/ Mid/Long Term)	Time Target for implementation	Deviations from targeted timelines, if any	Responsible Agencies	Remarks
			Details	Completed %					
1	Vehicles	i. Launch public awareness campaign for air pollution control, vehicle maintenance, minimizing use of personal vehicles, lane discipline, etc.	Implemented	Continuous activity	Short-term	December 2019 (the activity shall also continue thereafter)	Nil	Transport Department, Gov. Assam Pollution Control Board, Assam	i) DFO and Enforcement staff conducted vigorous checking of vehicles particularly of air pollution and start counselling among drivers to be careful in obtaining PUCC in time and maintain proper checking of engine so that smoke level smooth exhausted from vehicle which will help the control of air pollution. ii) All M/V dealers, Bus association, Truck association, Auto Association and agent license holders are requested to instruct all owner/driver of vehicles not to run their vehicles without obtaining proper PUCC which may effected the atmosphere and also directed to maintenance engine and lubrication properly. iii) Public awareness has been made

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	<p>ii. Auditing and reform of Pollution Under Control (PUC) certification Enforcement of PUC norms and link PUC certificates with annual vehicle insurance. Setting up of adequate numbers of additional auto emission testing stations.</p>	Implemented		Short-term	March 2020	Nil	Transport Department, Gov. of Assam	The Transport department of Assam is willing to issue more licenses for AHTS so that every vehicle could be tested of air pollution easily without any harassment. There are 5 nos. of PUC centers set up under District Transport Department within the Nagaon town
	<p>iii. Widening of road wherever feasible and improvement of infrastructure for decongestion of road</p>			Mid-term	December 2020	Nil	Public Works Dept. (Road), Urban Local Bodies, District Development Authority	No information has been submitted by concerned dept.
	<p>iv. Launch extensive drive against polluting vehicles which have completed 15 years for ensuring strict compliance and their stepwise phasing out from the road</p>	Implemented	Continuous activity	Short-term	March, 2020 (continue thereafter)	Nil	Transport Department, Gov. of Assam District Administration	All Enforcement Inspectors of the office of Transport Departments of Nagaon are directed to conduct regular checking against pollution vehicle specially 15 years old vehicle to ensure compliance of implementation of M. V Act 188 and AMV Rule 2003

ii. Ensure carriage of construction materials in closed/covered vessels			Short-term	October 2019 (Continuous activity)	Nil	Public Works Dept. (Road) & Urban Local Bodie	No information has been submitted by concerned dept.
iii. Necessary changes in byelaws-Greening of open areas, gardens, community places, schools and housing societies			Mid-term	December 2020	Nil	District Development Authority & Forest Department, Assam	No information has been submitted by concerned dept.
iv. Black-topping of unpaved road including pavement of road shoulders	Initiated	continuous activity	short-term	October 2019 (Continuous activity)		Public Works Dept. (Road)	38% pucca pavement along the roads completed
v. Minimize earth cutting from the hills to prevent dust generation			short-term	October 2019 (Continuous activity)		Forest Dept. /District Administra ton	No information has been submitted by concerned dept.
vi. Regular cleaning of street surfaces and spraying of water to suppress dust.	Initiated	continuous activity	Short term (Immediate)	October 2019 (continuous activity)		Urban Local Bodies	There are 101 nos. of Sweepers. and 63 nos. of Conservancy Labour are engaged. 70% Manual Sweeping are completed.
vii. Maintain potholes free roads for free flow of traffic			Short-term (Immediate)	Oct, 2019 (continuous activity)		Public Works Dept. (Road) Assam	No information has been submitted by concerned dept.
viii. Immediate lifting of solid waste Generated from disilting and cleaning of municipal drains for its disposal			Short term (Immediate)	October 2019 (continuous activity)		Urban Local Bodies	No information has been submitted by concerned dept.

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Sl No	Source group	Action Point	Implementation status		Implementation period (Short/Mid/Long Term)	Time Target for implementation	Deviations from targeted timelines, if any	Responsible Agencies	Remarks
			Details	Completed %					
3.	Biomass and Garbage burning	i. Regular check and control of burning of municipal solid wastes ii. To stop open burning of garbage as this process pollutes the environment. Defaulters to be imposed fines.			Short-term (Immediate)	October, 2019 (continuous activity)		Local Urban local bodies	No information has been submitted by concerned depts.
4	Industries	i. To intensify monitoring of industries to reduce of emission by the industries. ii. Action against non-complying industrial units	Implemented	Continuous activity	Short-term (Immediate)	October, 2019 (continuous activity)	Nil	PCBA, Industry Dept.	Frequent inspection of industries is being carried out for ensuring proper installation of APCD. Environmental compensation fine has been imposed.
5.	Strengthening of Air Quality Monitoring Network	i. Expansion of Air Quality Monitoring stations (PCBA operates 23 NAMP stations all over the State)	Implemented	Continuous activity	Short-term (Immediate)	October, 2019 (continuous activity)	Nil	PCBA	In addition to the existing one no. of NAMP station, under RO Nagaon has selected two sites for operation of additional 2 nos. of AAQM Stations under NCAP. Installation is delayed due to Lockdown for pandemic Covid-19. Machinery required for monitoring have already been purchased. Required manpower (Field Asst.) are recruited and at present under training. Stations will be operated from the month of Oct. 2020.

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		ii. Research studies including air pollution inventory source apportionment, health impact studies, exposure impacts and other relevant studies	Implemented		Long term	December, 2020	Nil		Source Apportionment and Emission Inventory Study for 5(five) non-attainment City/Towns of Assam will be carried out by IIT, Guwahati, the Nodal Partner of NCAP for PCBA. Project proposal has been submitted by IIT, Guwahati and same has been forwarded to CPCB, for approval and sanction of fund.
6.	Public Awareness	i. Dissemination of Air Quality Index to the public through website and other media (on maximum weekly basis for manually operated monitoring stations and real time basis for continuous monitoring stations) ii. Involvement of schools and academic institutions in awareness program iii. To launch a mobile app to update public about the status of air quality of the area	Already implemented Implemented Implemented		Short term Short term Short term	Already implemented April 2020 December 2019	Nil Nil Nil	Pollution Control Board, Assam	The Air Quality Data and air quality index for one manual monitoring station is regularly updated in the official website and regularly sent to CPCB. Every year on the occasion of World Environment Day, PCBA organizes Awareness programs In compliance to Hon'ble NGT Order, PCBA is developing a mobile app for easy access of air quality data by the public.

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Sl No	Source group	Action Point	Implementation status		Implementation period (Short/ Mid/Long Term)	Time Target for implementation	Deviations from targeted timelines, if any	Responsible Agencies	Remarks
			Details	% Completed					
7	Use of Domestic Fuel	i. Increasing the LPG connections in low income strata.			short-term	March 2020		Food and Civil Supplies	No information has been submitted by the concerned depts.
		ii. Ensuring promotion and use of cleaner fuel (i.e. LPG) instead of coal fired chulas or fire-woods in the hotels and open spaces			short-term	March 2020		Local Urban local bodies & District Administration	No information has been submitted by the concerned depts.
8	Construction activities	iii. Introduce schemes for providing subsidized LPG connections as well as providing means of finance to small tea vendors/hawkers using kerosene stoves in order to reduce emissions from burning of kerosene			Long-term	November 2021	Nil	Local Urban local bodies & District Administration	No information has been submitted by the concerned depts.
		i. Ensure transportation of construction materials in covered vehicles.			Short-term (Immediate)	October 2019 (Continuous)		Urban local bodies	No information has been submitted by the concerned depts.

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		ii. Strict enforcement of CPCB guidelines for construction (use of green screens, side covering of digging sites, etc.)		Short-term (Immediate)	October 2019 (Continuous)		Urban local bodies	No information has been submitted by the concerned depts.
		iii. Restriction on storage of construction materials along the road.		Short-term (Immediate)	October 2019 (Continuous)		Urban local bodies	No information has been submitted by the concerned depts.
9.	Other steps	i. Set-up and publicize helpline in PCBA HQ for complaints against reported non-compliance	Implemented	short-term (Immediate)	December 2019	Nil	Pollution Control Board	Currently public can make complaints through PCB's web portal
		ii. Monitoring of DG sets and action against violations	Implemented	short-term (Immediate)	October 2019 (Continuous activity)	Nil		Regular monitoring is carried out by RO, Nagaon, PCBA.

**Implementation status of City Action Plan under NCAP
Table No. - 5 : Sivasagar**

Sl No.	Source group	Action Point	Implementation status		Implementation period (Short/ Mid/Long Term)	Time Target for implementation	Deviations from targeted timelines, if any	Responsible Agencies	Remarks
			Implemented	Completed %					
1	Vehicles	i. Launch public awareness campaign for air pollution control, vehicle maintenance, minimizing use of personal vehicles, lane discipline, etc.	Implemented	Continuous activity	Short-term	December 2019 (the activity shall also Continue thereafter)	Nil	Transport Department, Gov. of Assam Pollution Control Board, Assam	<ul style="list-style-type: none"> • R/O, Sivasagar PCBA had performed vehicular emission testing of vehicles plying on road along with the Ambient noise level in Sivasagar town and Nazira last year. Also the Pollution testing centers were inspected in Sivasagar and Nazira town along with District Transport Office. Next drive will be taken for this year also. • Public awareness campaign for control of vehicles pollution are conducted periodically displaying banners/posters/ distributing leaflets/loud speaker announcement throughout the district. Appeal to the people to use public transport instead of personalized vehicles.

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	<p>ii. Auditing and reform of Pollution Under Control (PUC) certification Enforcement of PUC norms and link PUC certificates with annual vehicle insurance.</p> <p>Setting up of adequate numbers of additional auto emission testing stations.</p>	Implemented		Short-term	March 2020	Nil	Transport Department, Gov. Assam	<p>PUC testing centers are made VAHAN-IV enable to issue online certificate by private PUC testing centers in the District which came into effect from 1st April, 2020. There are 5 nos. PUC centre in Sivasagar District, out of which 3 are running Sivasagar Municipal area.</p>
	<p>iii. Widening of road wherever feasible and improvement of infrastructure for decongestion of road</p>	Implemented		Mid-term	December 2020	Nil	PWD (Road), Urban Local Bodies, District Development Authority	<p>Improvement of road is going on in continuous basis</p>
	<p>iv. Launch extensive drive against polluting vehicles which have completed 15 years for ensuring strict compliance and their stepwise phasing out from the road</p>	Implemented	Continuous activity	Short-term	March, 2020 (thereafter)	Nil	Transport Department, Gov. Assam District Administration	<p>The Enforcement wings of DTO is regularly checking the vehicles throughout the district for pollution under control and if found violated penalties are imposed under section 190(2) for violation of norms. Since the date of amendment of motor vehicle act 1988 on Sept. 2019 till Feb. 2020 and Rs.4,40,000(Four Lakh Fourty Thousand) only fine realized against offences relating to Pollution norms in Feb. 2020 and Rs.1,06,57,476/-(One crore Six lakhs fifty seven thousand four hundred seventy six) only realized as fee an late fine for issuance of renewal of PUC certificate</p>

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	<p>v. To intensify public transport system to reduce vehicle numbers from street surfaces.</p>	<p>Implemented</p>		<p>Mid-term</p>	<p>September 2020</p>	<p>Nil</p>	<p>Transport Department, Gov. of Assam, District Administration</p>	<p>There are 268 nos. Bus, 5652 Motor Cab, 3164 Auto Rickshaw and 125 Mini Bus plying in the District. The total capacity of the commuters per day around 65000 throughout the District. Which they can be used as Public Transport System. We will take necessary steps in near future to introduce more local taxis/as Public Transport)for rural areas through Regional Transport Authority, Sivasagar.</p>
	<p>vi. Introduction of Battery operated/ Electric vehicles in Sivasagar Town</p>	<p>Already Implemented</p>		<p>Short term</p>		<p>Nil</p>	<p>Transport Department, Gov. of Assam,</p>	<p>Under Assam Battery operated Rickshaw Rule 2015, 761 E-Rickshaw are registered under District Transport Office, Sivasagar which are plying in the Rural area on the District as Public transport system and 701 E-Rickshaw are plying within Sivasagar Municipal Board area, which are permitted by the Sivasagar Municipal Board to ply as public transport system.</p>
	<p>vii. Prevent parking of vehicles in the non-designated areas</p>	<p>Implemented</p>		<p>Short term</p>	<p>October, 2019 (Continuous activity)</p>	<p>Nil</p>	<p>Traffic Police Department</p>	<p>Parking zones have been developed and actions have been taken to free the foot paths from parking of two wheelers including bicycle. All parking zones have been marked as no double parking. double parking of vehicles have been penalized as per M.V. Act in all parking zones.</p>

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		viii. To encourage non-motorized transport by introducing cycle tracks along with the roads			Long-term	December, 2022	Nil	Public Works Dept. (Road), District Development Authority (DDA) & ULB	
2.	Road Dust	i. Creation of green buffers along the traffic corridors and their maintenance			Mid-term	April 2020	Nil	Forest Department, Govt. of Assam, National Highway Authority of India and Public Works Department (Road), Assam	Presently no avenue or medians plantation schemes are implemented under Sivasagar Division (T), Sivasagar. However on several occasions viz. World Environmental Day, Van Mahotsava etc. saplings planted along road side to create green buffers
		ii. Ensure carriage of construction materials in closed/ covered vessels	Implemented		Short-term	October 2019 (Continuous activity)	Nil	District administration, Urban Local Body	Street sweeping is going on regularly twice a day. Public notice will be issued within short time & fine mechanism will introduced
		iii. Necessary changes in byelaws-Greening of open areas, gardens, community places, schools and housing societies	Implemented		Mid-term	December 2020	Nil	District Development Authority & Forest Department, Assam	Distribution of free saplings to NGOs, Organization, Institutes etc. during the planting season to increase Tree cover in urban and rural areas under Sivasagar Division (T).
		iv. Black-topping of unpaved road including pavement of road shoulders	Implemented	Continuous activity	short-term	October 2019 (Continuous activity)	Nil	Public Works Dept. (Road)	Surfacing of roads upgradation of unpaved roads and Pavement construction is going on.

Sl No.	Source group	Action Point	Implementation status		Implementation period (Short/Mid/Long Term)	Time Target for implementation	Deviations from targeted timelines, if any	Responsible Agencies	Remarks
			Implemented	Completed %					
4	Industries	i. To intensify monitoring of industries to reduce of emission by the industries.	Implemented	continuous activity	Short-term (Immediate)	October, 2019(continuous activity)	Nil	Pollution Control Board, Assam	Frequent Inspection of Industries is being carried out for ensuring proper installation of APCD. There are 17- Categories industries in Sivasagar District. Installation of OCEMS not applicable for the industries in Sivasagar District.
		ii. Action against non-complying industrial units	Implemented	continuous activity	Short-term (Immediate)	October, 2019 (continuous activity)	Nil	PCBA/ Industry Dept.	Environmental compensation fine has been imposed 5 Nos. of ONGCL drilling site and 13 nos. of Hotels of Sivasagar
5.	Strengthening of Air Quality Monitoring Network	i. Expansion of Air Quality Monitoring stations	Implemented		Long-term	March 2021	Nil	Pollution Control Board, Assam	In addition to the existing two nos. of NAMP station, RLO, Sivasagar has selected the site for operation of additional 1 no of AAQ Station under NCAP at industrial area. Installation is delayed due to Lockdown for pandemic Covid-19. Machinery required for the monitoring have already been purchased. Required Manpower (Field Asstt.) are recruited and at present under training. Stations will be operated from the Month of Oct, 2020.

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		ii. Research studies including air pollution inventory source apportionment, health impact studies, exposure impacts and other relevant studies	Implemented	SA&EI for 5(five) non-attainment City/Towns of Assam will be carried out by IIT, Guwahati,	Long term	December, 2020	Nil		Target date for completion is within 1.5 years from the date of sanction of the project. Project proposal has been submitted by IIT, Guwahati, the Nodal Partner of NCAP for PCBA and same has been forwarded to CPCB, for approval and sanction of fund.
6.	Public Awareness	i. Dissemination of Air Quality Index to the public through website and other media (on maximum weekly basis for manually operated monitoring stations and real time basis for continuous monitoring stations) ii. Involvement of schools and academic institutions in awareness program	Implemented	Every year on the occasion of World Environment Day, PCBA organizes Awareness programs	Short term	April 2020	Nil	Pollution Control Board, Assam	Air quality data and Air Quality Index for 2(two) manual monitoring stations in Sivasaagar town is regularly sent to CPCB and also updated in the Board's website.
		iii. To launch a mobile app to update public about the status of air quality of the area	Implemented		Short term	December 2019	Nil		In compliance to Hon'ble NGT Order, PCBA is developing a mobile app for easy access of air quality data by the public.

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Sl No.	Source group	Action Point	Implementation status		Implementation period (Short/ Mid/Long Term)	Time Target for implementation	Deviations from targeted timelines, if any	Responsible Agencies	Remarks
			Details	Completed %					
7	Use of Domestic Fuel	i. Increasing the LPG connections in low income strata. ii. Ensuring promotion and use of cleaner fuel (i.e. LPG) instead of coal fired chulhas or fire-woods in the hotels and open spaces iii. Introduce schemes for providing subsidized LPG connections as well as providing means of finance to small tea vendors/hawkers using kerosene stoves in order to reduce emissions from burning of kerosene	Implemented	Continuous activity	short-term	March 2020	Nil	Food and Civil Supplies	Under Pradhan Mantri Ujjwala Yojana in the year 2017-18 and 2018-19 total 76,114 nos of households have been provided LPG connections. Out of 76,114 nos. Govt target was 30,872 and additional connections done 45,242 nos.
8.	Construction activities	i. Ensure transportation of construction materials in covered vehicles ii. Strict enforcement of CPCB guidelines for construction (use of green screens, side covering of digging sites, etc.)	Initiated	Continuous	Short-term (Immediate)	October 2019 (Continuous)	Nil	District administration, Urban Local Body	Public notice will be issued within short time and fine mechanism will introduced.

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		iii. Restriction on storage of construction materials along the road.	Implemented		Short-term (Immediate e)	October 2019 (Continuous)	Nil		
9.	Other steps	i. Set-up and publicize helpline in PCBA HQ for complaints against reported non-compliance	Initiated		short-term (Immediate e)	December 2019	Nil	Pollution Control Board	Currently public can make complaints through PCBA's web portal
		ii. Monitoring of DG sets and action against violations	Initiated		October 2019 (Continuous activity)	Nil	Regular monitoring is carried out by R/O, Sivasagar, PCBA		

**Implementation status of City Action Plan under NCAP
Table No. - 4 : Silchar**

Sl No.	Source group	Action Point	Implementation status		Implementation period (Short/ Mid/Long Term)	Time Target for implementation	Deviations from targeted timelines, if any	Responsible Agencies	Remarks
			Details	% Completed					
1	Vehicles	<p>i. Launch public awareness campaign for air pollution control, vehicle maintenance, minimizing use of personal vehicles, lane discipline, etc.</p> <p>ii. Auditing and reform of Pollution Under Control (PUC) certification Enforcement of PUC norms and link PUC certificates with annual vehicle insurance. Setting up of adequate numbers of additional auto emission testing stations.</p> <p>iii. Widening of road wherever feasible and improvement of infrastructure for decongestion of road</p> <p>iv. Launch extensive drive against polluting vehicles which have completed 15 years for ensuring strict compliance and their stepwise phasing out from the road</p>	Implemented	Continuous activity	Short-term	December 2019 (the activity shall also Continue thereafter)	Nil	Transport Department, Gov. of Assam PCB A	Public awareness has been made
					Short-term	March 2020		Transport Department, Gov. of Assam	No information submitted by the concerned departments.
					Mid-term	December 2020		T/W/D(Road) ,TULB, District Development Authority	No information submitted by the concerned departments.
					Short-term	March, 2020 (thereafter)		Transport Department, Gov. of Assam District Administration	No information submitted by the concerned departments.

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		v. To intensify public transport system to reduce vehicle numbers from street surfaces.						Transport Department, Gov. of Assam, District Administration	No information submitted by the concerned departments.
		vi. Introduction of Battery operated/ Electric vehicles in Silchar Town						Transport Department, Goa	There are 1156 nos. of battery operated vehicles.
		vii. Prevent parking of vehicles in the non-designated areas						Traffic Police Department	No information submitted by the concerned departments.
2.	Road Dust	i. Creation of green buffers along the traffic corridors and their maintenance						Forest Department GoA, National Highway Authority of India and PWD(Road)	No information submitted by the concerned departments.
		ii. Ensure carriage of construction materials in closed/ covered vessels						District administration, Urban Local Body	No information submitted by the concerned departments.
		iii. Necessary changes in byelaws-Greening of open areas, gardens, community places, schools and housing societies						District Development Authority & Forest Department, Assam	No information submitted by the concerned departments.
		iv. Black-topping of unpaved road including pavement of road shoulders						Public Works Dept. (Road)	No information submitted by the concerned departments.

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		v. Minimize earth cutting from the hills to prevent dust generation			short-term	October 2019 (Continuous activity)	Forest Dept. /District Administration	No information submitted by the concerned departments.
		vi. Regular cleaning of street surfaces and spraying of water to suppress dust.			Short term (Immediate)	October 2019 (continuous activity)	Urban Local Bodies	100% Road sweeping
		vii. Maintain free roads for free flow of traffic			Short-term (Immediate)	October 2019 (continuous activity)	Public Works Dept. (Road) Assam	No information submitted by the concerned departments.
		viii. Immediate lifting of solid waste Generated from distilling and cleaning of municipal drains for its disposal			Short term (Immediate)	October 2019 (continuous activity)	Urban Local Bodies	No information submitted by the concerned departments.
3.	Biomass and Garbage burning	i. Regular check and control of burning of municipal solid wastes			Short-term (Immediate)	October, 2019 (continuous activity)	Local Urban local bodies	No information submitted by the concerned departments.
		ii. To stop open burning of garbage as this process pollutes the environment. Defaulters to be imposed fines.			Short-term (Immediate)	October, 2019 (continuous activity)	Urban Local Bodies & District administration	No information submitted by the concerned departments.
4	Industries	i. To intensify enforcement of acts and rules to prevent industrial emission and compliance of emission standards by the industries.	Implemented	continuous activity	Short-term (Immediate)	October, 2019 (continuous activity)	Pollution Control Board, Assam	Frequent inspection of industries is being carried out for ensuring proper installation of APCD.
		ii. Action against non-complying industrial units	Implemented	continuous activity	Short-term (Immediate)	October, 2019 (continuous activity)	Pollution Control Board, Assam/ Industry Dept.	Environmental compensation fine has been imposed

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SI No.	Source group	Action Point	Implementation status		Implementation period (Short/Mid/Long Term)	Time Target for implementation	Deviations from targeted timelines, if any	Responsible Agencies	Remarks
			Details	% Completed					
5.	Strengthening of Air Quality Monitoring Network	<p>i. Expansion of Air Quality Monitoring stations</p> <p>ii. Research studies including air pollution inventory source apportionment, health impact studies, exposure impacts and other relevant studies</p>	Initiated		Long-term	March 2021	Nil	Pollution Control Board, Assam	In addition to the existing 2 nos. of NAMP station, RLO Slichar has elected one site for operation of 1 no. of AAQM station under NCAP. Installation is delayed due to Lockdown for pandemic Covid-19. Machinery required for the monitoring have already been purchased. Required Manpower (Field Asst.) are recruited and at present under training.
			Initiated		Long term	December, 2020	Nil		Source Apportionment and Emission Inventory Study for 5(Five) non-attainment City/Towns of Assam will be carried out by IIT, Guwahati, the Nodal Partner of NCAP for PCB. Project proposal has been submitted to CPCPB Delhi for financial assistance. As soon as project proposal is approved by CPCB Delhi, project study will be carried out and periodic data will be submitted to CPCB on quarterly basis.

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Sl No.	Source group	Action Point	Implementation status		Implementation period (Short/ Mid/Long Term)	Time Target for implementation	Deviations from targeted timelines, if any	Responsible Agencies	Remarks
			Details	% Completed					
6.	Public Awareness	i. Dissemination of Air Quality Index to the public through website and other media (on maximum weekly basis for manually operated monitoring stations and real time basis for continuous monitoring stations) ii. Involvement of schools and academic institutions in awareness program iii. To launch a mobile app to update public about the status of air quality of the area	Already implemented	Continuous activity	Short term		Nil	Pollution Control Board, Assam The Air Quality Data and Air Quality Index for one manual monitoring station is regularly sent to CPCB and is regularly updated in the official website.	
			Initiated	Continuous activity	Short term	April 2020	Nil		
			Initiated		Short term	December 2019		In compliance to Hon'ble NGT Order, PCBA is developing a mobile app for easy access of air quality data by the public.	

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SI No.	Source group	Action Point	Implementation status		Implementation period (Short/Mid/Long Term)	Time Target for implementation	Deviations from targeted timelines, if any	Responsible Agencies	Remarks
			Completed %	Details					
7	Use of Domestic Fuel	i. Increasing the LPG connections in low income strata. ii. Ensuring promotion and use of cleaner fuel (i.e. LPG) instead of coal fired chulas or fire- woods in the hotels and open spaces iii. Introduce schemes for providing subsidized LPG connections as well as providing means of finance to small tea vendors/hawkers using kerosene stoves in order to reduce emissions from burning of kerosene			short-term	March 2020		Food and Civil Supplies	No information has been submitted by the concerned departments.
					short-term	April 2020		Urban Bodies & District administration	No information has been submitted by the concerned departments.
					Long-term	November 2021		Urban Bodies & District administration, Food and Civil Supplies	No information has been submitted by the concerned departments.
8.	Construction activities	i. Ensure transportation of construction materials in covered vehicles ii. Strict enforcement of CPCB guidelines for construction (use of green screens, side covering of digging sites, etc.) iii. Restriction on storage of construction materials along the road.			Short-term (Immediate)	October 2019 (Continuous)		District administration, ULB	No information has been submitted by the concerned departments.
					Short-term (Immediate)	October 2019 (Continuous)			No information has been submitted by the concerned departments.
					Short-term (Immediate)	October 2019 (Continuous)			No information has been submitted by the concerned departments.
9.	Other steps	i. Set-up and publicize helpline in PCBA HQ for complaints against reported non-compliance ii. Monitoring of DG sets and action against violations	Initiated	Continuous activity	short-term	December 2013	Nil	Pollution Control Board	Currently public can make complaints through PCBA's web portal.
			Initiated	Continuous activity	short-term (Immediate)	October 2019 (Continuous activity)	Nil		Regular monitoring is carried out by RLO Slihar, PCBA



Implementation status of City Action Plan under NCAP

Table No. - 3: Nalbari

Sl No.	Source group	Action Point	Implementation status		Implementation period (Short/ Mid/Long Term)	Time Target for implementation	Deviations from targeted timelines, if any	Responsible Agencies	Remarks
			Details	% Completed					
1	Vehicles	i. Launch public awareness campaign for air pollution control, vehicle maintenance, minimizing use of personal vehicles, lane discipline, etc.	Implemented	Continuous activity	Short-term	December 2019 (the activity shall also Continue thereafter)	Nil	Transport Department, Gov. of Assam Pollution Control Board, Assam	1) DTO and Enforcement staff conducted special drive against air pollution of all kinds plying on roads and start counselling among driver to be careful in obtaining PUCC in time and maintain proper checking of engine. Therefore all kinds of vehicle plying on roads are smoke level smooth exhausted from vehicle which will help the control of air pollution and also call public to reduce plying their private vehicle. 2) Fitness certificate and Permit etc. are not to be renewed without having valid PUCC. 3) All Vehicle association are requested to instruct all owner/driver of Dealer proprietor vehicle not to run their vehicle without obtaining proper PUCC which may effected the atmosphere and also

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iii.	Widening of road wherever feasible and improvement of infrastructure for decongestion of road			Mid-term	December 2020	Nil	Public Works Dept. (Road), Urban Local Bodies, District Development Authority	No information has been submitted by the concerned depts.
iv.	Launch extensive drive against polluting vehicles which have completed 15 years for ensuring strict compliance and their stepwise phasing out from the road			Short-term	March, 2020 (continue thereafter)	Nil	Transport Department, Gov. of Assam District Administration	All Enforcement staff of this office are directed to conduct regular checking against pollution of vehicle (Specially 15 years old vehicle) to ensure compliance implementation of M.V. Act. 188 and AMNAV Rule 2003.
v.	To intensify public transport system to reduce vehicle numbers from street surfaces.			Mid-term	September 2020	Nil	Transport Department, Gov. of Assam, District Administration	System of operation of electric bus and CNG operated vehicle not yet introduce in Nalbari district.
vi.	Introduction of Battery operated/ Electric vehicles in Nalbari Town			Short term			Transport Department, Gov. of Assam,	No information has been submitted by the concerned depts.
vii.	Prevent parking of vehicles in the non-designated areas			Short term	October, 2019 (Continuous activity)		Traffic Police Department	No information has been submitted by the concerned depts.
viii.	To encourage non-motorized transport by introducing cycle tracks along with the roads			Long-term	December, 2022	Nil	Public Works Dept. (Road)	No information has been submitted by the concerned depts.

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Sl No.	Source group	Action Point	Implementation status		Implementation period (Short/Mid/Long Term)	Time Target for implementation	Deviations from targeted timelines, if any	Responsible Agencies	Remarks	
			Details	% Completed						
2.	Road Dust	i. Creation of green buffers along the traffic corridors and their maintenance			Short term	April 2020		Forest Department, National Highway Authority of India and PWD (Road), Assam	No information has been submitted by the concerned depts.	
			ii. Ensure carriage of construction materials in closed/ covered vessels			Short-term	October 2019 (Continuous activity)		District administration, ULB	No information has been submitted by the concerned depts.
			iii. Necessary changes in byelaws-Greening of open areas, gardens, community places, schools and housing societies			Mid-term	December 2020		District Development Authority & Forest Department, Assam	No information has been submitted by the concerned depts.
			iv. Black-topping of unpaved road including pavement of road shoulders			short-term	October 2019 (Continuous activity)		Public Works Dept. (Road)	No information has been submitted by the concerned depts.
			v. Minimize earth cutting from the hills to prevent dust generation			short-term	October 2019 (Continuous activity)		Forest /District Administration	No information has been submitted by the concerned depts.
			vi. Regular cleaning of street surfaces and spraying of water to suppress dust.	Implemented	Continuous activity	Short term (Immediate e)	October 2019 (continuous activity)		Urban Bodies	
			vii. Maintain potholes free roads for free flow of traffic			Short-term (Immediate)	October 2019 (continuous activity)		Public Dept. Assam (Road)	No information has been submitted by the concerned depts.
			viii. Immediate lifting of solid waste Generated from distilling and cleaning of municipal drains for its disposal			Short term (Immediate)	October 2019 (continuous activity)		Urban Bodies	No information has been submitted by the concerned depts.

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SI No.	Source group	Action Point	Implementation status		Implementation period (Short/ Mid/Long Term)	Time Target for implementation	Deviations from targeted timelines, if any	Responsible Agencies	Remarks
			Details	% Completed					
3.	Biomass and Garbage burning	i. Regular check and control of burning of municipal solid wastes			Short-term (Immediate)	October, 2019 (continuous activity)		Local Urban local bodies	No information has been submitted by the concerned depts.
		ii. To stop open burning of garbage as this process pollutes the environment. Defaulters to be imposed fines.			Short-term (Immediate)	October, 2019 (continuous activity)		Urban Local Bodies & District administration	No information has been submitted by the concerned depts.
4	Industries	i. To intensify monitoring of industries to reduce of emission by the industries.	Implemented	continuous activity	Short-term (Immediate)	October, 2019(continuous activity)	Nil	Pollution Control Board, Assam	Frequent inspection of industries is being carried out for ensuring proper installation of APCD.
		ii. Action against non-complying industrial units	Implemented	continuous activity	Short-term (Immediate)	October, 2019 (continuous activity)	Nil	Pollution Control Board, Assam/ Industry Dept.	Environmental compensation fine has been imposed.
5.	Strengthening of Air Quality Monitoring Network	i. Expansion of Air Quality Monitoring stations	Implemented		Long-term	March 2021	Nil	Pollution Control Board, Assam	In addition to the existing 1 no. of NAMP station, RO Guwahati-2 has selected two sites for setting and operation of additional two nos. of AAQM stations under NCAP. Installation is delayed due to Lockdown for pandemic Covid-19. Machinery required for the monitoring have already been purchased. Required Manpower (Field Assst.) are recruited and at present under training. Stations will be operated from the Month of Oct, 2020.

		ii. Research studies including air pollution inventory source apportionment, health impact studies, exposure impacts and other relevant studies	Implemented		Long term	December, 2020	Nil		Source Apportionment and Emission Inventory Study for 5(five) non-attainment City/Towns of Assam will be carried out by IIT, Guwahati, the Nodal Partner of NCAP for PCBA. Project proposal has been submitted to CPCPB Delhi for financial assistance. As soon as project proposal is approved by CPCB Delhi, project study will be carried out and periodic data will be submitted to CPCB on quarterly basis.
6.	Public Awareness	i. Dissemination of Air Quality Index to the public through website and other media (on maximum weekly basis for manually operated monitoring stations and real time basis for continuous monitoring stations) ii. Involvement of schools and academic institutions in awareness program	Implemented		Short term	April 2020	Nil	Pollution Control Board, Assam	The Air Quality Data and Air Quality Index for one manual monitoring station in Nalbari town is regularly sent to CPCB and also updated in the official website. Every year on the occasion of World Env Day, PCBA organizes awareness programmes by conducting drawing competition, quiz competition among various age groups of students

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Sl No.	Source group	Action Point	Implementation status		Implementation period (Short/Mid/Long Term)	Time Target for implementation	Deviations from targeted timelines, if any	Responsible Agencies	Remarks
			Details	% Completed					
8.	Construction activities	i. Ensure transportation of construction materials in covered vehicles			Short-term (Immediate)	October 2019 (Continuous)		District administration, Urban Local Body	No information submitted by the concerned departments.
		ii. Strict enforcement of CPCB guidelines for construction (use of green screens, side covering of digging sites, etc.)			Short-term (Immediate)	October 2019 (Continuous)			No information submitted by the concerned departments.
		iii. Restriction on storage of construction materials along the road.			Short-term (Immediate)	October 2019 (Continuous)			No information submitted by the concerned departments.
9.	Other steps	i. Set-up and publicize helpline in PCBA HQ for complaints against reported non-compliance	Implemented		short-term	December 2019	Nil	Pollution Control Board	Currently public can make complaints through PCBA's web portal.
		iii. Monitoring of DG sets and action against violations	Implemented	Continuous activity	short-term (Immediate)	October 2019 (Continuous activity)	Nil		

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Status of identification and development of Model Cities and Towns in the State in the First Phase which can be Replicated later for other cities and towns of the state [as per para 40 (h) of NGT order]

- List of Model towns have been notified vide UDD (M) 98/2012/pt/318 dtd. 31/05/19 and UDD (M) 198/2013/pt/364 dtd 17/09/19. The following towns have been identified as model towns.
 1. Kokrajhar Municipal Board
 2. Bongaigaon Municipal Board
 3. Palashbari Municipal Board
 4. Tezpur Municipal Board
 5. Hailakandi Municipal Board
 6. Tinsukia Municipal Board
 7. Dibrugarh Municipal Board
 8. Morigaon Municipal Board
 9. Silchar

Amount collected from erring Industries under 'Polluter pays' & 'Precautionary' principles [as per para 40 (g) of NGT Order]

- Total environmental compensation deposited by different erring industries to Pollution Control Board, Assam is Rs. 64,05,000/-
- Out of which rs. 14,45,000/- (@25% of the amount collected) has been deposited to CPCB in compliance to Hon'ble NGT order passed in the matter of OA No. 24/2011.
- Rs. 46,78,063/- spent for purchasing of three nos. of vehicles used for transporting equipment for air monitoring. Noise level monitoring and other monitoring equipments.
- Rs. 2,81,937/- is remaining in Pollution Control Board, Assam's Account.

Direction 44 of NGT Order: Action taken on tapping of all the drains (big or small) with appropriate measures (wire nets etc.)

- Notification issued by UDD vide No. UDD (M)198/2013/Pt-253 dated 30.04.2019 on tapping of all the drains (big or small) with appropriate measures (wire nets etc.)

APPENDIX - I

9B

DRAFT Enforcement Framework for Effective Implementation of Hazardous and Other Waste (Management and Trans-boundary Movement) Rules, 2016 for the State of Assam, as per CPCB's direction regarding compliance to NGT's order in O.A. No. 804/2017

1. Monitoring/Tracking of Non-Compliances and Frequency of Inspection.
The Hazardous and other waste generating units shall be inspected periodically and action shall be immediately taken against violation thus recorded (if any).
 - (a) Periodicity of Inspections & monitoring
 - (i) Hazardous waste preprocessing, Recycling and utilization facilities. : once in three months.
 - (ii) Hazardous waste generating units which fall under the 17 category of Industries and red category industries: once in six months.
 - (iii) All other Hazardous Waste generating : once in a year.
 - (iv) All the captive TSDFs including secured land fills, captive incinerators, Bio-remediation sites, Pits/SLFs for drilling fluids & drill cuttings in each Oil wells/drilling sites : once in six months.
 - (b) Sampling and Analysis of the Samples shall be carried out in the same frequency as mentioned above.
 - (c) All the inspection reports, analysis reports shall be submitted to the Member Secretary within the prescribed time frame and soft copies of the same may be forwarded at hwm@pcbassam.org.
 - (d) The format for inspection report (should be followed during processing of authorization applications) is appended as Annexure - A.
2. Inventorization of Industries:
 - (a) A comprehensive inventory of Hazardous waste generating, recycling, utilization, co-processing, waste collectors has to be prepared for each districts.
 - (b) Status of submission of Annual reports, manifest for each instance, validity of authorization for each industry has to be updated once in three months and reports to be submitted accordingly.
 - (c) Submission of Annual reports, manifest to be ensured and random verification of the same shall be undertaken.
 - (d) Inventory of 'Other Waste' generated by industries shall be prepared.
3. Identification & Categorization of violations and Action to be Initiated thereof.
 - (a) Procedural violation of the HOWM rules, 2016.
 - i) Hazardous waste generating industries which are operating without obtaining Authorization shall be identified and reported.
 - ii) Hazardous waste generating industries which have not submitted annual returns within prescribed timelines shall be identified and reported.
 - iii) Non-maintenance of records and non-submission of manifest shall be reported.
 - iv) Non-updation of display board regarding Hazardous waste generation in accordance with notification vide No.WB/T-237/19-20/26; dtd: 30-01-2020 shall be reported.
 - v) Violation of any other provision of the HOWM rules, 2016 shall be reported.
 - (b) Violation causing environmental damage including procedural violations.
 - i) Cases where mismanagement of Hazardous or other wastes resulted or resulting into environmental damage to be identified and reported.
 - ii) Action shall be initiated as per Rule 23(1) of the HOWM Rules against non-complying industries and assessment shall be carried out in accordance with CPCB's guidelines on 'Implementation of Liabilities for Environmental Damage due to Handling and Disposal of Hazardous Waste and penalty'

R

APPENDIX - II

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FORMAT FOR PROVIDING LABORATORY FACILITIES AVAILABLE WITH SPCB/PCC

A. General Information

S. No.	Particulars	Details																					
1.	Name of SPCB	POLLUTION CONTROL BOARD, ASSAM																					
2.	Name and designation of the official (Head of the Laboratory)	SRI UMESH CH. DAS																					
3.	Contact Number	SR. ENV. SCIENTIST-CUM-IC CENTRAL LABORATORY																					
4.	Year of establishment of Laboratory facility	091012-61915																					
5.	Number of instruments/ equipment available at HO. (Please enclose list of instrument/equipment)	02 nd June, 1975 Provided at Appendix-I.																					
6.	Whether laboratory is accredited (Y/N)	Yes.																					
7.	Provide the accreditation details of and name of parameters accredited.	Under EP Act, 1986, Govt. of India Gazette No. 486 dtd. Dec, 21, 2017 vide notification.No..Legal42(3)/87. dtd. 4 th Dec, 2017. Accredited parameters are: Physical, General and non-metallic, metals, organics, microbiological, biological, hazardous waste and air pollution parameters for analysis of ambient air, source emission, noise and micro-meteorological parameters. Provided at Appendix-II.																					
8.	Whether laboratory participated in any analytical quality control (AQC)? (Y/N)	Yes, Central Lab. of PCBA has participated AQC/PT testing programme during last 10(ten) years conducted by CPCB, Delhi.																					
9.	Provide year-wise details of AQC analysis	<table border="1"> <thead> <tr> <th>Year</th> <th>No. of parameters</th> <th>Z-Score</th> </tr> </thead> <tbody> <tr> <td>2017</td> <td>10(ten) physico-chemical</td> <td>60%</td> </tr> <tr> <td>July, 2016</td> <td>Taxonomic identification of benthic macro-invertebrate used for Bio-monitoring</td> <td>Super excellent</td> </tr> <tr> <td>Mar, 2015</td> <td>True Toxicity Value (T=16)</td> <td>Identical</td> </tr> <tr> <td>Nov, 2014</td> <td>Feecal Coliform, E-Coli, Feecal Streptococcus, Enterococci faecales</td> <td>Excellent</td> </tr> <tr> <td>Dec, 2013</td> <td>Fe, Cd, Cu, Ni, Pb, Mn</td> <td>58.3%</td> </tr> <tr> <td>Feb, 2011</td> <td>11(eleven) parameters</td> <td>72.7%</td> </tr> </tbody> </table>	Year	No. of parameters	Z-Score	2017	10(ten) physico-chemical	60%	July, 2016	Taxonomic identification of benthic macro-invertebrate used for Bio-monitoring	Super excellent	Mar, 2015	True Toxicity Value (T=16)	Identical	Nov, 2014	Feecal Coliform, E-Coli, Feecal Streptococcus, Enterococci faecales	Excellent	Dec, 2013	Fe, Cd, Cu, Ni, Pb, Mn	58.3%	Feb, 2011	11(eleven) parameters	72.7%
Year	No. of parameters	Z-Score																					
2017	10(ten) physico-chemical	60%																					
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Nov, 2014	Feecal Coliform, E-Coli, Feecal Streptococcus, Enterococci faecales	Excellent																					
Dec, 2013	Fe, Cd, Cu, Ni, Pb, Mn	58.3%																					
Feb, 2011	11(eleven) parameters	72.7%																					
10.	Whether laboratory participated in any Proficiency Test (PT)? (Y/N)	Yes.																					
11.	Provide year-wise details of PT analysis	<table border="1"> <thead> <tr> <th>Year</th> <th>No. of parameters</th> <th>Z-Score</th> </tr> </thead> <tbody> <tr> <td></td> <td></td> <td></td> </tr> <tr> <td></td> <td></td> <td></td> </tr> </tbody> </table> <p>Central Lab. of PCBA has participated AQC/PT testing programme during last 10(ten) years conducted by CPCB, Delhi, which are mentioned at sl. No. 9.</p>	Year	No. of parameters	Z-Score																		
Year	No. of parameters	Z-Score																					
12.	Whether any audit (internal/ external) has been conducted? (Y/N).	Yes.																					
13.	Details of such audit.	Surveillance audit for ISO 9001:2015 Certification has been done in time to time. Latest Surveillance audit conducted in the Month of June, 2020 is enclosed as Appendix - III.																					

B. Analysis Facility:

S. No.	Parameters	Laboratory Facility at HO (Yes/No)	Test Method followed	Any other arrangement for analysis
1.	Physical, General and non-metallic, metals, organics, microbiological, biological, hazardous waste and air pollution parameters for analysis of ambient air, source emission, noise and micro-meteorological parameters. enclosed as Appendix-II.	Yes	Test methods of parameters are enclosed as Appendix-II	PCBA has set up 2(two) CAAQMS stations at Guwahati City - one at Bamunimaidam, HO build. and other at Cotton University campus, Panbazar, Guwahati.

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List of Instruments available in the Central Laboratory, Pollution Control Board, Assam

Sl. No.	Items	Qty.	Present Status	Remarks	Year of Purchase
1.	pH Meter	3	Working		2014
2.	Conductivity Meter	3	Working		2007, 2009
3.	DO Metre	1	Working		2007
4.	Hot Air Oven	5	Working		2007, 2016
5.	BOD Incubator	3	Working		1991, 1996
6.	Bacteriological Incubator	3	Working		2006, 2013
7.	Autoclave	2	Working		2007
8.	Digestion Chamber	1	Working		2008, 2007
9.	Electronic Balance	5	Working		2007
10.	Precision Balance	6	4 Nos. Working	2 Nos. out of order	2007
11.	Turbidity Meter	2	Working		2013
12.	COD Digester	2	Working		2007
13.	TKN Digester	1	Out of order		2007
14.	Microwave Digester	1	Working		2010
15.	Ultrasonic Bath	2	Working		2007
16.	Flame Photometer	2	Working		2007, 2013
17.	Hot Plate	2	Working		2015
18.	Muffle Furnace	3	1 No. working	2 Nos. out of order	1996
19.	Stirrer and Shakers	2	Working		2008
20.	Filtration Assembly	2	Working		2007
21.	Depth Sampler (Bottom Sampler)	1	Working		2010
22.	Water Flow Meter	1	Working		2010
23.	Binocular Microscope	1	Working		2014
24.	Digital Micrometer	1	Working		2014
25.	Ion Meter for Fluoride, Ammonia, Nitrate, etc.	2	1 No. working	1 No. out of order	1995, 2007
26.	Spectrophotometer (Visible)	3	Working		2006
27.	UV-Visible Spectrophotometer (Model: Carry-60, Make: Agilent)	2	Working		2013
28.	Atomic Absorption Spectrophotometer	1	Working		2020
29.	Gas Chromatograph with ECO, FID, TCD (Model: CP-3800, Make: Varient)	1	Out of Order	Instrument is more than 10 yrs old.	2006
30.	Mercury Analyser	2	Working		2007, 2009
31.	Flash Point Apparatus	1	Working		2013
32.	Zero Head Space extractor for hazardous waste	1	Out of order		2008
33.	Water Purification System	1	Working		2013
34.	Rotary Evaporator	1	Working		2010
35.	Heating Digester	2	Working		2006
36.	Respirable Dust Sampler	12	10 Nos. Working	2 nos. out of order & 6 nos. installed in 6 NAMP Station at Guwahati city	2006, 2010, 2015
37.	PM _{2.5} Sampler	3	Working		2016
38.	Sound Level Meter	4	2 Nos. Working	2 Nos. out of order & unserviceable	2004, 2006, 2014
39.	CO Analyser	1	Working		2016
40.	O ₃ Analyser	1	Working		2016
41.	Stack Monitoring Kit	4	Working		2015
42.	VOC Analyser	1	Out of order		2009
43.	Flue Gas Analyser	2	1 no. working	1 no. out of order	2010
44.	Smoke Meter	2	2 Nos. out of order		2006
45.	HC-CO Analyser	3	1 No. working	2 nos. out of order	2008, 2019
46.	Wind speed/ Wind direction meter	3	Working		2030
47.	Refrigerator with stabilizer	4	Working		2036
48.	Laminar Air Flow	1	Working		2018
49.	UPS System (20 KVA)	2	Working		2013
50.	Gaseous Pollutant Sampler	2	Working		2016